SEBI/LAD/DoP-1/GO/01/2019

SECURITIES AND EXCHANGE BOARD OF INDIA GENERAL ORDER DELEGATION OF POWERS

In terms of Section 19 of the Securities and Exchange Board of India Act, 1992 (15 of 1992), the Board is empowered to delegate such of its powers and functions by general or special Order in writing, to any member, officer of the Board or any other person subject to such conditions, as may be specified in the Order.

2. Accordingly, the Board had issued a General Order on April 21, 2003 delegating various powers and functions to the members and officers of the Board, as approved by Board in its meeting held on 28th March, 2003 vide the Securities and Exchange Board of India (Delegation of Financial Powers) Order, 2002 and the Securities and Exchange Board of India (Delegation of Administrative and Functional Powers) Order, 2002. The said General Order was replaced by the Board with General Order dated May 3, 2010 giving effect to the decision of the Board in its meeting held on March 28, 2010. The Board in its meeting held on November 19, 2014 decided to replace the General Order of 2010 with a new Order. Accordingly, the Securities and Exchange Board of India (Delegation of Powers) Order, 2015 superseded the earlier General Order.

3. Based on the experience of administrating the earlier General Order the Board in its meeting held on June 27, 2019 has decided to replace the Securities and Exchange Board of India (Delegation of Powers) Order, 2015 with a new Order.

4. Now, therefore, the Board issues this Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) Order, 2019 in supersession of the earlier General Order. This Order shall come into force with immediate effect.

Date: July 31, 2019 Place: Mumbai Sd/-AJAY TYAGI ¹CHAIRPERSON SECURITIES AND EXCHANGE BOARD OF INDIA

General

CHAPTER –I

Preliminary

In exercise of the powers conferred under section 19 of the Securities and Exchange Board of India Act, 1992, the Board has delegated its statutory and financial powers and functions to such members or officers of the Board as specified in this Order.

1. Short Title and Commencement:

- (1) This Order may be called the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) Order, 2019.
- (2) Save as otherwise specified, this Order shall come into force with immediate effect.

2. Definitions.

(1) In this Order, unless the context otherwise requires,-

- (a) "Act" means the Securities and Exchange Board of India Act, 1992 (15 of 1992);
- (b) "Assistant General Manager" means an officer of the Board in the Grade C;
- (c) "Assistant Manager" means an officer of the Board in the Grade A;
- (d) "Board" means the Securities and Exchange Board of India constituted under section 3 of the Act;
- (e) "¹[Chairperson]" means the Chairman of the Board;
- (f) "Chief General Manager" means an officer of the Board in the Grade F;
- (g) "Delegatee" means the members or officers of the Board specified to exercise the respective powers and functions;
- (h) "Deputy General Manager" means an officer of the Board in the Grade D;
- (i) "Division Chief" means an officer of the Board in the Grades D to F;
- (j) "Executive Director" means an officer of the Board who is appointed as such by the Board;
- (k) "General Manager" means an officer of the Board in the Grade E;
- "Local Office" means a local office of the Board as established under sub-section (4) of section 3 of the Act;
- (m) "Head Office" means the office of the Board at Mumbai, as specified under subsection (3) of section 3 of the Act;
- (n) "Manager" means an officer of the Board in the Grade B;
- (o) "Regional Director" means an officer not below the rank of Division Chief, who is in-charge of a Regional Office;
- (p) "Regional Office" means the office of the Board established under sub-section (4) of section 3 of the Act;
- (q) "Schedule" means any of the Schedules appended to this Order;

¹ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "*Chairman*".

- (r) "Securities laws" means the Act, the Securities (Contracts) Regulation Act, 1956 (42 of 1956), the Depositories Act, 1996 (22 of 1996), such provisions of the Companies Act, 2013 (18 of 2013) as administered by the Board and the relevent Rules and Regulations made thereunder;
- (s) "Whole Time Member" means the Member of the Board appointed and designated as such by the Central Government.
- (2) Words and expression used and not defined in this Order shall have the same meanings, if any, respectively assigned them to them by or under the securities laws;
- (3) The abbreviations used in this Order have been explained and given in the Schedule.
- 3. (1) This Order is in addition to and not in derogation of the delegation of powers and functions specified under the securities laws and to the special orders which the ¹Chairperson, in exercise of powers under sub–section (3) of section 4 of the Act, may issue from time to time;

(2) The powers and functions delegated to any member or officer of the Board or authority under this Order may be exercised by any officer or authority, higher in grade or rank or position to her.

- ²[3A. The provisions of this Order pertaining to delegation of the powers and functions of the Board under any law shall, *mutatis mutandis* apply, to similar powers and functions of the Board under other laws, unless such powers and functions under that law have been specifically delegated herein.]
 - 4. The powers and functions delegated to Executive Directors in the Order may be exercised by the CGM in charge of the department, if so designated by the ¹Chairperson when the department is not supervised by an ED.
 - 5. In exercise of the powers and functions in respect of registration/ approvals related to intermediaries, the ED concerned may seek guidance of the CoED in appropriate cases.
 - 6. The powers and functions delegated to an RD or DGM in the RO/LO may be exercised by the Officer-in- charge of RO/LO, as the case may be.
 - 7. The ¹Chairperson shall have the power to remove any difficulties in the interpretation or application of the provisions of this Order.

8. Repeal and saving.

(1) The Securities and Exchange Board of India (Delegation of Powers) Order, 2015 dated January 9, 2015, including all its subsequent modifications, is hereby repealed.

(2) Notwithstanding such repeal of the Securities and Exchange Board of India (Delegation of Powers) Order 2015 or any other Order in that regard and modifications made thereto, any powers and functions exercised by the delegated authority thereunder,

² Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022.

shall be deemed to have been done or taken under the corresponding delegation of powers and functions under this Order.

PART A.

DELEGATION OF REGULATORY POWERS AND STATUTORY FUNCTIONS

CHAPTER- I: DELEGATION OF POWERS AND FUNCTIONS UNDER THE ACT

Sl. No.	Nature of Delegation	Delegatee
1.	Determination of conflict of interest under Section 7A	¹ Chairperson
2.	Memorandum for Board Meetings/Issuance of	Regulations under Section 30
-	a. Signing the Board Memorandum	CGM
-	b. Approval of the Board Memorandum	WTM
-	c. Action Taken Report on the decisions of the Board	ED
-	d. Consequential or incidental changes to the Regulations while implementing the decision of the Board	¹ Chairperson
3.	Guidelines/Schemes/Circulars under Section 11(1)	
	a. Approval of Circular/Guidelines/ Schemes	ED
	b. Signing of Circular/ Guidelines/ Schemes	DGM
4.	Recognition of SRO under Section 11(2)(d) including grant of in-principle approval	Panel of WTMs not including the WTM administrative in-charge
5.	a. Calling for information from SE, MFs, intermediaries, SROs and any persons under Section 11(2)(i), 11A, or 12A or under various Regulations	InspectingAuthority/InvestigatingAuthority//RD/CGM/RCO
-	b. Approval for calling for information from above mentioned entities in respect of any complaints or inquiry or <i>suo motu</i> for regulatory	DGM

	or supervisory purposes.	
	Issuance of letters/e-mails/notice for the above	AM
6.	Ordering inspection / inquiry / audit of SEs, MFs, CCs, registered entities, SROs and other persons associated with the securities market under Section 11(2)(i)	CGM
7.	Calling for information and record from any bank, any other authority or Board or corporation under Section 11(2)(ia)	DGM/Investigating Authority/RD/RCO
8.	Approval to call for information and record from persons not associated with the securities market under Section 11(2)(ia)	DGM/Investigating Authority
	Issuance of letters/e-mails/notice for the above	AM
9.	Approval for calling for information with authorities having functions similar to those of Board, in matters relating to the prevention or detection of violations in respect to the provisions of other laws as stated in Section 11(2)(ib) of the Act	DGM/Investigating Authority
	Issuance of letters/e-mails/notice for the above	АМ
10.	Approval for furnishing for information with authorities having functions similar to those of Board, in matters relating to the prevention or detection of violations in respect to the provisions of other laws as stated in Section 11(2)(ib) of the Act	ED
	Issuance of letters/e-mails/notice for the above	АМ

11.	Approval for calling for information from	DGM/Investigating
•••	³ [*****] agencies approved by the Board under	Authority
	Section 11(2)(la)	Autionty
	Approval for furnishing information to agencies	ED
	approved by the Board under Section 11(2)(la)	
	Issuance of letters/e-mails/notice for the above	AM
12.	Ordering inspection under Section 11(2A)	CGM
13.	Exercising powers under Section 11(3)	DGM/RCO
14.	⁴ [****	****]
15.	Passing of order of attachment under Section	WTM
	11(4)(e)	
16.	Seeking confirmation of the attachment from	CGM (Prosecution
	the Special Court	Division).
17.	Issuing Orders under Section 11A(1)(b)	
	a. General Order	¹ Chairperson
	b. Special Order	WTM
18.	Specify requirements for listing, transfer of	¹ Chairperson
	securities, etc. under Section 11A (2)	
19.	Issue of Directions / Orders under ⁵ [Sections	WTM
	11(1), 11(4), 11(4A), 11B(1), 11B(2), 11D or	
	any regulations framed by SEBI (In cases where	
	interim, confirmatory or revocation order is	
	envisaged in the matter)]	

³ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before omission the words were "or furnishing information to".
⁴ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second

⁴ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "*Passing of interim or final order under Section 11(4) – WTM*".

⁵ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "Section 11B / SEBI Regulations".

⁶ [19A.	Issuing of Directions/Orders under Sections	CGM/ED/WTM]
	11(1), 11(4), 11(4A), 11B(1), 11B(2), 11D or	
	any regulations framed by SEBI	
	(Where no interim, confirmatory or revocation	
	order is envisaged in the matter)	
20.	Order investigation and appoint investigating	ED
	authority under Section 11C	
21.	⁷ [****	*****]
22.	Approval for issuance of the show cause	CGM
	notice(s) in respect of proceedings under	
	Section 11(1), 11(4), ⁸ [11(4A), 11B(1),	
	11B(2)], 11D, 12(3), 15I(3) of the SEBI Act	
	or under the Regulations	
		DGM
	Signing and Issuing the show cause notice	
	(This delegation shall be deemed to have come	
	into force with effect from January 3, 2019)	
	Approval for initiation of proceedings under	
23.	section 11(4A) and 11B(2)	WTM
24.	9 _{[****}	*****]
27.	t	
	Issuing and signing show cause notice(s) in	
	respect of proceedings under Section 11(4A)	
	and 11B(2) of the SEBI Act read with	
25.	Securities and Exchange Board of India	DGM
	(Procedure for Holding Inquiry and Imposing	
	Penalties) Rules, 1995	
26.	Appointment of Designated Authority under	ED

⁶ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

⁷ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "*Cease and desist order under Section* 11D - WTM".

⁸ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was *"11B"*.

⁹ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "Approval of show cause notice(s) in respect of proceedings under Section 11(4A) and 11B(2) of the SEBI Act read with Securities and Exchange Board of India (Procedure for Holding Inquiry and Imposing Penalties) Rules, 1995 – WTM".

	Section 12(3) read with Intermediaries	
	Regulations	
27.	Order of suspension or cancellation of	¹⁰ [WTM/ED/CGM*
	registration under Section 12(3) or other	(*The authority which is
	directions under the Intermediaries Regulations	competent to grant
		registration certificate
		shall be competent to order
		cancellation or suspension
		of registration.)]
¹¹ [27A.	Order under section 12(3) read with regulation	CGM]
	30A of the Intermediaries Regulations	
28.	Approval for adjudication proceedings	¹² [ED of the relevant
		operational department]
	Appointment of Adjudicating Officer under	
	Section 15-I	¹³ [CGM in charge of
		EFD1]
29.	Signing and communicating the Order	DGM
	appointing Adjudicating Officer / Designated	
	Authority / Enquiry officer	
30.	Approval for initiation of proceedings to revise	CoED ¹⁴ [excluding the ED
	the order of Adjudicating Officer under section	where such ED is the
	15-I(3)	Adjudicating Officer]
31.	Order under section 15-I(3)	WTM
	¹⁵ [(Where Adjudication order has been passed	
	by ED)]	
¹⁶ [31A	Order under section 15-I(3)	ED/WTM]
	(Where order has been passed by Adjudicating	

¹⁰ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "*WTM*". ¹¹ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Amendment) Order, 2022, w.e.f. 9.3.2022. ¹² Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "*ED*". ¹³ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "ED in charge of EFD".

¹⁴ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

¹⁵ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

¹⁶ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

	Officer other than ED)	
32.	Furnishing statements/returns, etc., under Section 18(1)	WTM
33.	Approving prosecution under	
	a. under section 24(1) and 11C(6)	WTM
	b. Section 24(2)	CGM
34.	Recommending an application for Compounding u/s 24A	 i. For matters u/s 24 (1)- Panel of WTMs ii. For matters u/s 24 (2)
		 ii. For matters u/s 24 (2)- a. DGM of Prosecution Division for HO cases b. In case of ROs/LOs, RD or DC who is handling the prosecution cases iii. In any other case In case of HO cases - CGM
		In case of ROs/LOs - RD
35.	Recommendation for grant of immunity under Section 24B	WTM
36.	General or special order authorising any officer to exercise the power of Recovery Officer under section 28A	WTM
37.	Reference for initiation of recovery proceedings under section 28A	DGM
38.	Recommendation to the Central Government to amend/frame Rules under section 29	¹ Chairperson

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39.	Signing of notifications of regulations after the	¹⁷ [ED of LAD]
	policy/draft regulations are approved by the	
	Board.	
40.	Consequential or incidental changes to the any	¹ Chairperson
	Regulations while implementing the decision of	
	the Board.	
41.	Powers under the SEBI Act, Rules,	¹ Chairperson, Whole Time
	¹⁸ [Regulations, Circulars, Guidelines, etc.] for	Member or any other
	which no delegation has been provided herein	officer of the Board as may
		be authorised by the
		¹ Chairperson
¹⁹ [42.	Signing and affirming affidavit, reply, application, complaint, petition, written	AM of the concerned OD with approval of DGM.
	statement, counter etc. to be filed before any Court, Tribunal, Forum, Authority, etc., on behalf of SEBI.	If matter pertains only to question of law, AM of
	For appearing as witness for deposing/giving evidence on behalf of SEBI in any Court or	LAD/EFD with approval of DGM.
	proceedings.	Existing Employees – Any officer not below the rank of AM with approval the reporting officer.
		Former Employees and others - with approval of DGM of EFD or LAD.]

 ¹⁷ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "*Chairman*".
 ¹⁸ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.
 ¹⁹ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)
 (Amendment) Order, 2010.

⁽Amendment) Order, 2019, w.e.f. 18.12.2019.

CHAPTER-II

DELEGATION OF POWERS AND FUNCTIONS UNDER THE SC(R) ACT, 1956 AND THE SC(R) RULES, 1957

Sr.	Nature of Delegation	Delegatee
No.		
1.	Order under Section 6(3)(a)	ED
2.	Order to appoint inquiry officer under	ED
	Section 6(3)(b)	
3.	Make Rules or direct to make Rules under	¹ Chairperson
	Section 8	
4.	Approve Rules / Bye-laws under Section	ED
	7A, 8A, 9 and make or amend Rules / Bye-	
	laws of stock exchanges / CCs under	
	Section 10	
5.	Approval for amendments in Articles,	DGM
	Rules, Bye-laws, etc., subsequent to SEBI	
	Circular or as per approved policy	
6.	Dispense with the condition of previous	CGM
	publication of Bye-laws, Rules, Articles,	
	etc., of SE, CCs	
7.	Supersede / reconstitute governing body of	¹ Chairperson
	a SE / CC under Section 11	
8.	Suspend business of SE/CC under Section	WTM
	12	
9.	Issue directions under Section ²⁰ [12A(1)	WTM
	and/or 12A(2)	
	(In the matters of Market Infrastructure	
	Institutions and other entities)]	
2100	Issuing of directions/orders under section	CGM/ED/WTM]
²¹ [9A.	12A(1) and/or 12A(2)	
	(Directions under section 12A(1) in the	
[9A.		

²⁰ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "*12A*". ²¹ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second

Amendment) Order, 2022, w.e.f. 25.7.2022.

	matters of entities other than Market	
	Infrastructure Institutions)	
	(Orders under section 12A(2) in the	
	matters of Market Infrastructure	
	Institutions and other entities)	
10.	²² [****	****
11.	Approval for issuance of the show cause	CGM
11.	notice(s) in respect of proceedings under	COM
	Sections 4, 5, 6, 8, 11, 12,12A, 23-I(3) etc.	DGM
	Signing and issuing the show cause notice	
	Signing and issuing the show cause notice	
	(This delegation shall be deemed to have	
	come into force with effect from January	
	3, 2019)	
	Approval for initiation of proceedings	
12.	under Section 12A(2)	WTM
13.	23[****	****
	Issuing and signing show cause notice(s)	
	in respect of proceedings under Section	
14.	12A(2) read with Securities Contracts	DGM
	(Regulation) (Procedure for Holding	2 0112
	Inquiry and Imposing Penalties) Rules,	
	2005	
15.	Issue notifications under Section 13	¹ Chairperson
16.	Prohibit contracts under Section 16	¹ Chairperson
17.	Policy of license under Section 17	¹ Chairperson
18.	Notification under Section 18(2)	¹ Chairperson

²² Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "Passing of order under Section 12A(2) read with Securities Contracts (Regulation) (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005 – WTM".

 ^{2005 –} WTM".
 ²³ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "Approval of show cause notice(s) in respect of proceedings under Section 12A(2) read with Securities Contracts (Regulation) (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005 – WTM".

19.	Approval for adjudication	²⁴ [ED of the relevant operational department]
	Appointment of Adjudicating Officer (AO) under Section 23-I	²⁵ [CGM in charge of EFD1]
20	Approval for initiation of proceeding to revise the order of Adjudicating Officer under section 23-I(3)	CoED
21.	Order under section 23-I(3)	WTM
22.	Signing of Order communicating appointment of AO	DGM
23.	General or special order authorising any officer to exercise the power of Recovery Officer under section 23JB	WTM
24.	Reference for initiation of recovery proceedings under section 23JB	DGM
25.	Recommending an application for Compounding under section 23N	i. For matters u/s 23 M(1)- Panel of WTMs
		 ii. For matters u/s 23M (2)- a. DGM of the Prosecution Division for HO Cases b. For RO/LO case, RD or the DGM who is handling the prosecution cases iii. In any other case a. In case of HO cases - CGM b. In case of ROs/LOs - RD
26.	Recommendation for grant of immunity under Section 23O	WTM

²⁴ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "*ED*".
²⁵ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "ED in charge of EFD".

27.	Notification under Section 28(2)	¹ Chairperson
28.	Memorandum for Board Meetings/ Issuance of Regulations under Section 31	
-	a. Signing the Board Memorandum	CGM
	b. Approval of the Board Memorandum	WTM
	c. Action Taken Report on the decisions of the Board	ED
	 d. Consequential or incidental changes to the Regulations while implementing the decision of the Board 	¹ Chairperson
29.	Guidelines / Schemes / Circulars under SC(R)A	
	a. Approval of Circular/Guidelines/ Schemes	ED
	b. Signing of Circular/ Guidelines/ Schemes	DGM
30.	Nominate persons as member of the Governing Board of stock exchanges / CC under Rule 10 of the SCRR	WTM
31.	Waive or relax strict enforcement of listing requirement under Rules 19 (6A) and (7) of the SCRR and Regulations	WTM
²⁶ [32.	Waive or relax strict enforcement of listing requirement under Rule 19(2)(b) of SCRR under provisions of the Circulars issued from time to time regarding Schemes of Arrangement by Listed Entities.	Cases where all clauses of Circular complied with – DGM; Otherwise–CGM]
33.	a. Case specific relaxation from Rule 19(2)(b)b. Relaxation of strict enforcement of other SCR Rules	First time relaxation – ¹ Chairperson; Subsequent similar cases – ²⁷ [WTM]

²⁶ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "Waive or relax strict *enforcement of listing requirement under Rule 19(2)(b) of SCRR under provisions of the Circulars dated February 4, 2013 and May 21, 2013- ED*".²⁷ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the word was "ED".

34.	Signing of notifications of regulations after the policy/draft regulations are approved by the Board.	²⁸ [ED of LAD]
35.	Recommendation to the Central Government to amend/frame Rules under section 30	¹ Chairperson
36.	Powers under the SCRA, Rules and Regulations for which no delegation has been provided herein	¹ Chairperson or any other officer not below the rank of Executive Director, authorised by ¹ Chairperson.
²⁹ [37.	Signing and affirming affidavit, reply, application, complaint, petition, written statement, counter etc. to be filed before any Court, Tribunal, Forum, Authority, etc., on behalf of SEBI.	AM of the concerned OD with approval of DGM. If matter pertains only to question of law, AM of LAD/EFD with approval of DGM.
	For appearing as witness for deposing/giving evidence on behalf of SEBI in any Court or proceedings.	Existing Employees – Any officer not below the rank of AM with approval the reporting officer. Former Employees and others - with approval of DGM of EFD or LAD.]

 ²⁸ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "*Chairman*".
 ²⁹ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Amendment) Order, 2019, w.e.f. 18.12.2019.

CHAPTER-III

DELEGATION OF POWERS AND FUNCTIONS UNDER THE DEPOSITORIES ACT, 1996

Sr. No.	Nature of Delegation	Delegatee
1.	Approval to call for information from any issuer, depository, participant or beneficial owner relating to securities held in a depository, under	DGM
	Section 18(1)(a) or SEBI (Depositories and Participants) Regulations, 2018 or in respect of any complaints or enquiry or for any regulatory or supervisory purposes.	
	Issuance of letters/e-mails/notice for the above	AM
2.	Ordering enquiry under Section 18(1)(b)	WTM
3.	Ordering inspection under Section 18(1)(b)	CGM
4.	Issue directions under Section ³⁰ [19(1) and 19(2) (In the matters of Market Infrastructure Institutions and other entities)]	WTM
³¹ [4A.	Issuing of directions/orders under section 19(1) and 19(2) (Directions under section 19(1) in the matters of entities other than Market Infrastructure Institutions) (Orders under section 19(2) in the matters of Market Infrastructure Institutions and other entities)	CGM/ED/WTM]
5.	³² [****	

 ³⁰ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "19".
 ³¹ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second

Amendment) Order, 2022, w.e.f. 25.7.2022.

		*****]
6.	Approval for issuance of the show cause notice(s) in respect of proceedings under Sections 3, ³³ [19(1), 19(2)] and 26(3), Section 19H(3) or under the Regulations	CGM
	Signing and Issuing the show cause (This delegation shall be deemed to have come into force with effect from January 3, 2019)	DGM
7.	Approval for initiation of proceeding under Section 19(2)	WTM
8.	³⁴ [****	*****]
9.	Issuing and signing show cause notice(s) in respect of proceedings under Section 19 (2) read with Depositories (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005	DGM
10.	Approval for adjudication	³⁵ [ED of the relevant operational department]
	Appointment of AO under Section 19H	³⁶ [CGM in charge of EFD1]
11.	Approval for revision of the order of Adjudicating Officer under section 19H(3)	CoED
12.	Order under section 19H(3)	WTM

 ³² Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "*Passing of order under Section 19 (2) read with Depositories (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005 – WTM*".
 ³³ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

 ³³ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was *"19,"*.
 ³⁴ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second

³⁴ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "Approval of show cause notice(s) in respect of proceedings under Section 19 (2) read with Depositories (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005 – WTM".

³⁵ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "*ED*".

³⁶ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "*ED in charge of EFD*".

13.	General or special order authorising any officer	WTM
	to exercise the power of Recovery Officer under section 19IB	
14.	Reference for initiation of recovery proceedings under section 19IB	DGM
15.	Signing of order communicating appointment of AO	DGM
16.	Recommending an application for Compounding u/s 22A	i. For matters under Section 20(1)- Panel of WTMs
		ii. For matters under Section 20(2)-
		(a) DGM of the Prosecution Division for HO cases
		(b) For RO/LO cases - RD or the DGM who is handling the prosecution cases.
		iii. In any other case(a) In case of HO cases -
		CGM
		(b) In case of ROs/LOs - RD
17.	Recommendation for grant of immunity under Section 22B	WTM
18.	Memorandum for Board Meetings/ Issuance of Regulations under Section 25	
	a. Signing the Board Memorandum	CGM
	b. Approval of the Board Memorandum	WTM
	c. Action Taken Report on the decisions of the Board	ED
	d. Consequential or incidental changes to the Regulations while implementing the decision of the Board	¹ Chairperson

19.	Guidelines / Schemes / Circulars under the Depositories Act	
	a. Approval of Circular/Guidelines/ Schemes	ED
	b. Signing of Circular/ Guidelines/ Schemes	DGM
20.	Approval of Bye-laws or amendments in the	ED
	Bye-laws of the Depositories under Section 26	
	(1)	
³⁷ [20A.	Approval for amendments in bye-laws of the	DGM]
	Depositories, subsequent to SEBI Circular or as	
	per approved policy	
21.	Direct depositories to make or amend Bye-laws under Section 26(3)	WTM
22.	Signing of notifications of regulations after the policy/draft regulations are approved by the Board.	³⁸ [ED of LAD]
23.	Recommendation to the Central Government to amend/frame Rules under section 24	¹ Chairperson
24.	Powers under the Depositories Act and Regulations for which no delegation has been provided herein Regulations for which no	¹ Chairperson or any other officer not below the rank of Executive
	delegation has been provided herein	Director, authorised by ¹ Chairperson
³⁹ [25.	Signing and affirming affidavit, reply, application, complaint, petition, written statement, counter etc. to be filed before any Court, Tribunal, Forum, Authority, etc., on behalf of SEBI. For appearing as witness for deposing/giving evidence on behalf of SEBI in any Court or	AM of the concerned OD with approval of DGM. If matter pertains only to question of law, AM of LAD/EFD with approval of DGM.
	proceedings.	Existing Employees – Any officer not below the

³⁷ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022.
³⁸ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "*Chairman*".
³⁹ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)
⁴⁰ (Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Amendment) Order, 2019, w.e.f. 18.12.2019.

	rank of AM with approval
	the reporting officer.
	Former Employees and
	others - with approval of
	DGM of EFD or LAD.]

CHAPTER IV

DELEGATION OF POWERS AND FUNCTIONS UNDER THE COMPANIES ACT, 2013

Sr. No.	Nature of Delegation	Delegatee
1.	Approval to call for information, records,	DGM
	documents in respect of matters specified in	
	Section 24 of Companies Act, 2013 for	
	regulatory and supervisory purposes	
	Issuance of letters/notice/email etc. for above	AM
2.	Application under Section 59 of Companies Act,	CGM
	2013 for rectification of register on transfer	
3.	Nomination of SEBI officials or representative	WTM
	to IEPF Committee established under Section	
	205C of the Companies Act, 1956 or the	
	corresponding section of Companies Act, 2013.	
4.	Approval to seeking information / comments /	DGM
	records / clarifications on complaints from	
	companies	
	Issuance of letters/notice/email etc. for above	AM
5.	Approval for issuance of the show cause	CGM
	notice(s) for violation of relevant provisions of	
	the Companies Act and Regulations	
	administered by SEBI	
	Signing and Issuing the show cause	DGM
6.	Approval for prosecution proceedings under the	WTM
	Companies Act	
7.	40[Signing and affirming affidavit reply, application, complaint, petition, written statement, counter etc. to be filed on behalf of SEBI under Section 439 (2) of the Companies Act, 2013.	AM of the concerned OD with approval of DGM.

⁴⁰ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,-

[&]quot;Approval for filing of complaint or affirming affidavit on behalf of SEBI under Section 439 (2) of the Companies Act, 2013. – DGM

Filing of complaint or affirming affidavit on behalf of SEBI – AM."

	For appearing as witness for deposing/giving	Existing Employees –
	evidence on behalf of SEBI in any Court or proceedings DGM	Any officer not below the rank of AM with approval the reporting officer.
		Former Employees and others – with approval of DGM of EFD or LAD.]
8.	Nomination of officers as representative of SEBI	WTM
	to National Advisory Committee on Accounting	
	Standards under Section 210A (2)(i) of the	
	Companies Act, 1956 or corresponding	
	provisions of Companies Act, 2013	
9.	Memorandum for Board Meetings/ Issuance of	
	Regulations under Companies Act, 2013	
	a. Signing the Board Memorandum	CGM
	b. Approval of the Board Memorandum	WTM
	c. Action Taken Report on the decisions of the	ED
	Board	
	d. Consequential or incidental changes to the	¹ Chairperson
	Regulations while implementing the decision	
	of the Board	
10.	Guidelines / Schemes / Circulars for	
	administration of Section 24 of the Companies	
	Act, 2013	
	a. Approval of Circular/Guidelines/ Schemes	ED
	b. Signing of Circular/ Guidelines/ Schemes	DGM
11.	Recommendation to the Central Government to	¹ Chairperson
	amend/frame Rules under Companies Act.	
⁴¹ [11A.	Approval for making representations to be filed	ED of the dealing
	on behalf of SEBI with the Tribunal under u/s	Operational Department
	66(2) of the Companies Act, 2013.	
		AM of the relevant OD
	Signing and affirming representations to be filed	with the approval of
	on behalf of SEBI with the Tribunal u/s 66(2) of	DGM.]

⁴¹ Inserted by Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2021 w.e.f. 01.01.2021.

	the Companies Act, 2013.	
12.	Powers under the Companies Act and	¹ Chairperson or any
	Regulations for which no delegation has been	other officer not below
	provided herein	the rank of Executive
		Director, authorised by
		¹ Chairperson

CHAPTER V

DELEGATION OF POWERS AND FUNCTIONS UNDER OTHER ALLIED ACTS

Sr.	Nature of Delegation	Delegatee
No.		
	A. The Prevention of Money Laundering Act,	
	2002	
1.	Specifying KYC norms for registered entities	ED
2.	Specifying the manner for maintenance and	ED
	preservation of records of transactions by	
	registered entities	
	B. The Securitization and Reconstruction of	
	Financial Assets and Enforcement of	
	Security Interests Act, 2002	
1.	Notification specifying Qualified Institutional	¹ Chairperson
	Buyers under Section 2 (1) (u)	
	C. The Right to Information Act, 2005	
1.	Approve information for publication under	ED
	Section 4(1)(b)	
2.	Approve publication of facts under Section	ED
	4(1)(c)	
3.	Designate CPIO and CAPIOs under Section 5	¹ Chairperson
5.	Decision under Section 11	CPIO
6.	Designate Appellate Authority under Section 19	¹ Chairperson
	Providing information to CPIO for responding	CGM/RD
	to applicants	
7.	CAPIO designee in Regional Office(s)	RD
8.	CAPIO designee in Local Office(s)	Senior most officer posted
		in LO
9.	Acceptance of Fees in Cash and Issuance of	AM
	Receipt(s)	
10.	Reply to Applicants in cases where the	AM
	applicants (a) Seeking Inspection of documents	
	(b) Fees not received (c) Reference of the	
	applicants letter made to other department of	
	SEBI (other than RTI)	

11.	Reference to Departments for compliance of	AM
	orders of First Appellate Authority	
12.	Reference to Departments for compliance of	AM
	CIC Orders	
13.	Attending hearings at CIC Orders	AGM
14.	Presence during Inspection Proceedings	AM
15.	Compliance of CIC & FAA orders	CGM of respective
	-	department
16.	Providing information to applicants in	AM
	compliance of CIC and FAA orders	
	⁴² [D. International Financial Services Centres Authority Act, 2019	
1.	Nomination of officers as representative of SEBI	¹ Chairperson
	to International Financial Services Centres	
	Authority under Section 5 (1) (b) (ii)	
	E. Banning of Unregulated Deposit Schemes Act,	
	2019	ED.
1.	Approval for sharing of information u/s 9(2)	ED
	Issuance of letters/e-mails for the above	AM
2.	Approval for sharing of information u/s 11(2) with	ED
	the police or Central Bureau of Investigation	
	Issuance of letters/e-mails for the above	
		AM
3.	Approval for prosecution proceedings u/s 27	WTM
	Signing and affirming affidavit reply, application,	AM of the relevant OD with
	complaint, petition, written statement, counter etc.	approval of DGM.
	to be filed on behalf of SEBI	
	For appearing as witness for deposing/giving	Existing Employees – Any
	ron appearing as writtess for deposing/giving	Existing Employees – Ally

⁴² Inserted by Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2021 w.e.f. 01.01.2021.

	evidence on behalf of SEBI in any Court or	officer not below the rank of
	proceedings	AM with the approval of the
		reporting officer.
		Former Employees and others – with approval of DGM of EFD or LAD.
	F. Indian Stamp Act, 1899 as amended by Finance Act, 2020	
1.	Approval of Circular/Guidelines/ Schemes under	ED
	Section 73B	
	Signing of Circular/ Guidelines/ Schemes	DGM
	G. Bilateral Netting of Qualified Financial Contracts Act, 2020	
1.	Notification designating a bilateral agreement or	¹ Chairperson
	contract or transaction, or type of contract regulated	
	by SEBI, as qualified financial contract under	
	Section 4 (a)	
	Notification specifying any entity regulated by SEBI as a qualified financial market participant to deal in qualified financial contracts under Section 4 (b)	¹ Chairperson]

CHAPTER VI DELEGATION OF GENERAL POWERS AND FUNCTIONS

Sr.	Nature of Delegation	Delegatee
No.		
1.	Calling for information for processing registration applications of intermediary	AM
2.	Letters forwarding certificate of registration	AM
3.	NOC / approval to registered entities for opening subsidiaries / joint ventures / branch / representative offices, etc., abroad	
	a. Adverse cases	CGM
	b. Normal cases	DGM
4.	Approval for recording change in name and address of registered entities	DGM
	Recording change in name and address of registered	AM
5.	Maintenance of database of registered entities, including fees payable by them	AGM
6.	Approval for issuance of administrative reprimand letter to registered entities related to registration/ approvals, etc.	CGM
	Issuance of administrative reprimand letter to registered entities related to registration/ approvals, etc.	AM
7.	Fee liability	Computation – AM Approval – DGM
8.	Periodic reconciliation of fees with registered entities	Reconciliation –AM Approval – DGM
9.	Remittance of fees to T&A	AM
10.	Reconciliation of fees with T&A	Reconciliation – AM Approval – AGM
11.	For giving observations on offer documents / schemes	

	a. Approval for issuance of observations on	Authority Rs. crore
	offer documents for issue of debt, securitized	¹ Chairperson > 10000
	debt instruments, units of REITs/InvITs,	WTM $> 5000 \le 10000$
	Municipal Bond, NCRPS, Security Receipts,	ED $> 1000 \le 5000$
	etc.	CGM $> 500 \le 1000$
		DGM ≤ 500
	b. Approval for issuance of observations on	CGM
	draft scheme of arrangement	
	c. Approval for issuance of observations on	CGM
	offer documents for issue of units of all open	
	ended mutual funds	
	d. Approval for calling for clarification/	DGM
	information/ comments from issuer, acquirer,	
	lead managers, intermediaries to issue etc. in	
	respect of offer documents/ schemes etc.	
	Issuance of letter/notice/e-mail for the	AM
	purpose	AM
	e. Approval of revision of terms of offer,	Relevant approving authority
	disclosures, pricing, offer size, change of	of the offer document
	fundamental attributes, etc.	
	f. Signing of observation letter or NOC letter	AM
	to any offer documents / schemes etc. to	
	proceed with the issue	
	g. Prohibiting any issuer from proceeding	WTM
	with the issue or scheme or offer documents	
	h. Determination of misstatements in offer	WTM
	documents, public announcements,	
	corrigendum etc.	
	i. Determination of matter with respect of	WTM
	furnishing wrong information to SEBI, issue	
	of fresh advertisement etc.	
12.	Issuance of observation letter /	
	warning/caution letter in other than inspection	
	matters	
	a. Approval of observation letter to entities	CGM
	Communication of observation letter	AM

	b. Approval of caution letter to entities	ED
	Communication of caution letter	DGM
	c. Approval of warning to entities	ED
	Communication of warning letter	DGM
	d. Warning to Exchanges	ED
13.	Approval of advisory letter	ED
	Issuance of advisory letter	DGM
14.	Approval of deficiency letter	ED
	Issuance of deficiency letter	DGM
15.	Inspection of Registered / Recognised or	
	Unregistered Entities	
	a . Policy – Periodicity, selection criteria for	ED
	entities / schemes to be inspected / audited,	
	appointment of inspectors /auditors and their	
	remuneration	
	b. Approval for	
	i. Entities / schemes to be inspected	CGM
	ii. Constitution of inspection team	DGM
	iii. Appointment of auditor	CGM
-	iv. Unregistered entities	ED
	c. Directing inspection/ audit	CGM
	d. Issue of notice for inspection/ audit	DGM
	e. Conducting of inspection/ audit	Inspection team / Auditor
	f. Communication of preliminary findings of	DGM
	inspection/ audit to the entity	
	g. Post inspection/ audit analysis upon	DGM
	receipt of comments	
	h. Communication of administrative warning,	Approval –DGM
	deficiency letter, warning or any other advice	Communication – AM
-	i. Post inspection/ audit functions	
F	i. Approval of compliance analysis	CGM

	ii. Issue of routine communication regarding	AM
-	compliance analysis	
	iii. Issue of non-routine communication	DGM
	regarding compliance analysis	
	j. Approval of Inspection Report ⁴³ [(not	CGM
	applicable to MRD)]	
16.	Approval for enforcement action	Proceedings other than
		adjudication: WTM
		Adjudication proceedings: ED
		of the concerned OD
17.	Communication of Orders	AM
18.	Informal Guidance	
	a. Approval of informal guidance, etc	ED of OD concerned
	b. Issuance of response letter	DGM
19.	Removal of difficulties, as specified under	WTM or as specified in the
	securities laws/regulations/circular	Regulations
⁴⁴ [19A.	Exemption/ relaxation from strict enforcement	WTM]
	of provisions of the SEBI Regulations and	
	circulars, as specified thereunder	
20.	Closure of physical complaints on alleged	DGM
	violations of SEBI Regulations	
⁴⁵ [21.	****]	

⁴³ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amenment)

Order, 2019, w.e.f. 18.12.2019. ⁴⁴ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. ⁴⁵ Omitted vide Securities and Exchange Board of L V. (Delegation of Statutory and Financial Powers)

Omitted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2020, w.e.f. 13.04.2020. Before omission the words were "Power to require informant to file information under Regulation 7B of SEBI (Prohibition of Insider Trading) Regulations, 2015: Approval - Division Chief of Office of Informant Protection Communication - AM posted with Office of Informant Protection"

CHAPTER VII

DELEGATION OF POWERS AND FUNCTIONS PERTAINING TO OPERATIONAL DEPARTMENTS

Sr.	Nature of delegation	Del	egatee
No.			
Α	CFD-DIL		
1	Approval for issuance of observations	Authority	Rs. crore
	on offer documents for issue of shares,	¹ Chairperson	> 10000
	convertible instruments, buy back, takeovers,	WTM	$>5000 \le 10000$
	delistings, etc.	ED	$> 750 \le 5000$
		CGM /RD	$> 100 \le 750$
		DGM	≤ 100
⁴⁷ [2	****	**	****]
⁴⁸ [3	Noting of updates to DRHP post final observations		
	a. Approval for Noting of updates to DRHP post final observations	DGM	
	b. Approval in case Merchant Banker seeks	For issue size	:
	exemption from any specific observation	Authority	Rs. crore
		Chairperson >	10000
		WTM >50	$000 \le 10000$
		ED > 7	$50 \le 5000$
		CGM /RD > 1	$00 \le 750$
		$DGM \leq 1$	100
	c. Issuance of letter/ notice/ e-mail for the purpose	AN	[]
B	CFD-DCR		
	(1) Delisting		
1	⁴⁹ [a. Clarification for removal of difficulties and	V	VTM

I. ⁴⁶[CORPORATION] FINANCE DEPARTMENT

 ⁴⁶ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the word was "CORPORATE".
 ⁴⁷ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁴⁷ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before omission the words were "a. Exemption from strict enforcement of any provision(s) of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018, a. In case of the offer documents of public issues – a. WTM: First time exemption/ relaxation CGM: subsequent similar cases on precedent b. In other cases, viz., preferential, QIP, bonus etc. – WTM: first time exemption/ relaxation CGM: subsequent similar cases on precedent".

⁴⁸ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

	interpretation of the SEBI (Delisting of Equity	
	Shares) Regulations, 2021	
	b. Directions under Regulation 43 of the SEBI	WTM]
	(Delisting of Equity Shares) Regulations, 2021	
	c. Pass appropriate orders in respect of the status	ED
	of equity shares of the companies pursuant to	
	withdrawal of recognition of SE	
	d. Other de-listing related matters	⁵⁰ [CGM]
	(2) Takeover Regulations	
1	Reports for non-applicability case be taken on	
	record, as per policy of dealing with such reports	
	a. If all conditions complied with, may be dealt by	AM
	b. Any deviation/ interpretation, may be dealt by	CGM
2	Calling for information while processing the	AM
	reports filed for non-applicability cases under	
	Regulation 10	
3	Exemption for deviation from the standard	⁵¹ [WTM]
	internal enforcement policy	
4	Grant of extension of time for making payment	Delegation as per the authority
	due to non-receipt of statutory approvals, subject	in relation to offer size
	to the acquirer agreeing to pay interest for delay	
5	Clarification for removal of difficulties and	⁵² [WTM]
	interpretation of Regulations	
6	Takeover Panel	
	a. Constitution of Takeover Panel	WTM

⁴⁹ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the words were "a, Clarification for removal of difficulties and interpretation of SEBI (Delisting of Equity Shares) Regulations, 2009 - ED b. Directions under Regulation 26 SEBI (Delisting of Equity Shares) Regulations, 2009 - WTM".

⁵⁰ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "ED".

Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "ED". ⁵² Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the word was "ED".

	b Decision to forward application to Panel	DGM
	Forwarding of application to Panel	AM
7	Hearing and passing of Order under Regulation 11(5)	WTM
8.	a. decision to refer for valuation of infrequently traded shares, non-compete fee, etc.	⁵³ [ED]
	b. Directing acquirer to pay higher price based on valuation or otherwise.	WTM
9.	Withdrawal of offer	WTM
	Approval to forfeit the escrow account	WTM
	Communication of such forfeiture	DGM
10.	Prescribing standard formats for reporting requirements to SEBI, stock exchanges, target companies, public announcement, letter of offer etc, as provided under the Regulations	ED
11.	Condonation of delay	⁵⁴ [ED]
12.	Waiver of provisions regarding penalties / violations	WTM
13.	Seeking information to examine complaints on alleged violation	AM
	(3) ⁵⁵ [SEBI (Share Based Employee Benefits	
	and Sweat Equity) Regulations, 2021]	
1.	Approval for selling of shares in secondary market under circumstances as in regulation 3(15)(g)	⁵⁶ [ED]

⁵³ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM".
⁵⁴ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

 ⁵⁴ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM".
 ⁵⁵ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁵⁵ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the words were "SEBI (Share Based Employment Benefits) Regulations, 2014".

⁵⁶ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM".

2.	Clarification of regulation under regulation ⁵⁷ [45]	⁵⁸ [WTM]
⁵⁹ [3	****	*****]
	(4) SEBI (Buy-Back of Securities) Regulations,	
	2018	
1	Power to relax strict enforcement of the	WTM
	regulations under Regulation 28	
2	Forfeiture of escrow account	WTM
3	Prescribing standard formats for reporting	ED
	requirements to SEBI, stock exchanges, target	
	companies, public announcement, letter of offer	
	etc, as provided under the Regulations	
4	Seeking information to examine complaints on	AM
	alleged violation	
5	Reports for Open Market cases be taken on	
	record, as per policy of dealing with such reports	
	a. If all conditions complied with	Approval – DGM
		Taking on record – AM
	b. Any deviation/ interpretation	CGM
C.	CFD-CMD	
1.	(i) ⁶⁰ [****	****]
	(ii) Requests for adopting a non-prescribed route	
	as specified in SEBI Circulars issued from time to	WTM
	time for achieving Minimum Public Shareholding	
	norms	

 ⁵⁷ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the number was "28".
 ⁵⁸ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

 ⁵⁸ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the word was "ED".
 ⁵⁹ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁵⁹ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before omission the words were "Power to relax strict enforcement of the regulation under regulation 29 – First Exemption – WTM Subsequent request where there is a precedent – CGM".

⁶⁰ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before omission the words were "Exemption from strict enforcement of any of the provisions of SEBI (LODR) Regulations, 2015 with respect to specified securities (equity shares and convertible instruments). – First Exemption – WTM Subsequent Request where there is a precedent – CGM".

⁶¹ [D .	General Functions	
1.	Inspection of Stock Exchanges	
	a. Approval of communication/notice for	CGM
	inspection/audit	
	b. Issue of notice for inspection/audit	DGM
	c. Constitution of inspection team, period of	CGM
	inspection, and inspection schedule	
	d. Approval of inspection report	CGM
	e. Communication of findings of inspection/audit to	DGM
	stock exchanges	
	f. Approval of Post inspection analysis upon receipt	CGM
	of comments	
2.	Policy Issues	
	a. Placing Policy Agenda Paper before Primary	CGM
	Market Advisory Committee	
	b. Public Comments on Policy Issues	CGM]

⁶¹ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

II. DEPARTMENT OF DEBT AND HYBRID SECURITIES (DDHS)

⁴ [Sr. No.	Nature of Delegation	Delegatee	
A. Registration and processing of ⁶² [*****] Real Estate Investment Trusts (REITs) and Infrastructure Investment Trusts (InvITs)			
1.	Registration of REITs and InvITs		
	(a) Granting Registration (i) Adverse cases (ii) Normal cases	CGM DGM	
	(b) Signing certificate of registration	DGM	
	(c) Letter forwarding certificate of registration	AM	
	 (d) Refusal and hearing for refusal (i) Adverse cases (ii) Normal cases 	ED CGM	
	(e) Extension of registration	DGM	
	 (f) Acceptance of surrender of certificate of registration (i) Adverse cases (ii) Normal cases (g) Approval for acceptance of withdrawa 	CGM DGM	
	of application of registration for REITs or InvITs		
	 (h) Approval for closure of application or registration for REITs or InvITs in case of non-receipt or part receipt or information 		
	(i) Approval for change or change in control of Investment Manager or change in trustee in case of InvITs		
	(i) Adverse cases (ii) Normal cases	CGM DGM	
	(j) Approval for change or change in control of Manager or change in trustee		
	in case of REITs (i) Adverse cases (ii) Normal cases	CGM DGM	
	(ii) Normal cases (k) Recording change in name and address or REITs/InvITs	f AM with approval of	

⁶² Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "*exemption requests of*".

		DGM	
	(l) Remittance of fees and reconciliation of	AM with approval of	
	fees with T&A	DGM	
B. A	pprovals ⁶³ [*****] pertaining to Debt Instruments		
1.	Securitized Debt Instruments		
	(a) Approval of appointment of SPDE, custodian, trustees, auditors etc.	CGM	
	(b) Approval for change of SPDE, trustees, custodian	CGM	
C. C	C. Compliance and Monitoring (CMD)		
1.	Closure of complaints against/ references after examination for unauthorized fund raising	CGM RD (in case of RO/LO)].	

 ⁶³ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were *"and exemptions"*.
 ⁶⁴ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Amendment) Order, 2022, w.e.f. 9.3.2022. Before substitution the table was as under.

Sr. No.		ature of Delegation	Delegatee
	gistration	of Real Estate Investment Trusts (REIT) and Infrastructure In	vestment Trusts (InvIT)
1.	Regist	ration of REIT and InvIT	
	(a)	Granting Registration	
		(i) Adverse cases	CGM DGM
		(ii) Normal cases	DGM
	(b)	Signing certificate of registration	DGM
	(c)	Letter forwarding certificate of registration	AM
	(d)	Refusal and hearing for refusal	
		(i) Adverse cases	ED
		(ii) Normal cases	CGM
	(e)	Extension of registration	DGM
	(f)	Acceptance of surrender of certificate of registration	
		(i) Adverse cases	COM
		(ii) Normal cases	CGM DGM
	(g)	Approval for acceptance of withdrawal of application of registration for REIT or InvIT	DGM
	(h)	Approval for closure of application of registration for REIT or InvIT in case of non-receipt or part receipt of information	DGM
	(i)	Approval for change or change in control of Investment Manager or change in trustee in case of InvIT	
		(i) Adverse cases	COM
		(ii) Normal cases	CGM DGM
	(j)	Approval for change or change in control of Manager or change in trustee in case of REIT	DOW
		(i) Adverse cases	
		(ii) Normal cases	CGM
	(1)		DGM
	(k)	Recording change in name and address of REITs/InvIT	AM with approval of DGM
	(1)	Remittance of fees and reconciliation of fees with T&A	AM with approval of DGM

activity

III. INVESTMENT MANAGEMENT DEPARTMENT

Sr. No.	Nature of Delegation	Delegatee
А.	Collective Investment Schemes (IMD-CIS)	
1.	Approval for appointment and change of	ED
	CIMC, trustees, auditors etc.	
2.	Approval for change in the controlling	ED
	interest of CIMC	
3.	Examination of compliance report filed by	AM
	CIMC and trustees	
4.	Seeking clarification on compliance report	AM
	filed by CIMC and trustees	
5.	Approval for taking on record of compliance	
	report filed by CIMC and trustees	
	a. Clear cases	DGM
	b. other cases	CGM
6.	Approval for issuance of warning / advice	CGM
	for violation of advertisements code	
		DGM

2.	 Exemption from strict enforcement of any of the provisions(s) of the SEBI (Real Estate Investment Trusts) Regulations, 2014 and SEBI (Infrastructure Investment Trusts) Regulations, 2014 SEBI (Issue and Listing of Debt Securities) Regulations, 2008, SEBI (Issue and Listing of Non-Convertible Redeemable Preference Shares) Regulations, 2013, SEBI(Issue and Listing of Debt Securities by Municipalities) Regulations, 2015, SEBI (Issue and Listing of Securitised Debt Instruments and Security Receipts) regulations, 2008. (a) In case of offer documents of public issues/placement memorandum private placement which is proposed to be listed 	
	(i) First time exemption/ relaxation	WTM
	(ii) Subsequent exemption/ relaxation Respective level at which issuanc of observations on offer document is done	
	(b) In other cases	
	(i) First time exemption/ relaxation	WTM
	(ii) Subsequent similar cases on precedent	ED
3.	Securitized Debt Instruments	
	 (a) Approval of appointment of SPDE, custodian, trustees, auditors etc. 	CGM
	(b) Approval for change of SPDE, trustees, custodian	CGM
B. Cor	npliance and Monitoring (CMD)	
1.	Closure of complaints against/ references after examination for	CGM
	unauthorized fund raising activity	(Also delegated to all LO/RO)
2.	Exemption from strict enforcement of any of the provisions of SEBI (LODR) Regulations, 2015	First Exemption – WTM
		Subsequent Request where there is a precedent - ED

	Issuance of letter, e-mail, etc. for above	
	purpose	
7.	Approval for action under Regulation 59 /	WTM
	SEBI Act	
8.	Directions such as refund to unit holders, etc.	WTM
9.	Approval for taking on record winding up	CGM/RD
	and repayment report/ statutory auditor certificate	
10.	Appointment of independent auditors	CGM/RD
	pursuant to filing of WRR	
11.	Approval for calling for information from	DGM
	unregistered CIS in respect of any	
	complaints or inquiry or suo moto for	
	regulatory or supervisory purposes.	AM
	Issuance of letters/e-mails/notice for the	
	above	
12.	Approval for calling for information and	CGM
	record from any bank, any other authority or	
	Board or corporation in respect of any	
	complaints or inquiry or suo moto for	
	regulatory or supervisory purposes against an	DGM
	unregistered CIS.	
	Issuance of letters/e-mails/notice for the	
	above	
13.	Approval of Closure of cases/ complaints/	CGM
	references after examination for unregistered	
	CIS activities	
14.	Approval for making references to agencies	DGM
	concerned for action against an entity/person	
	for possible violation of their respective laws	
		AM
	Issuance of letters/e-mails/notice for the	
	above	
В	Foreign Portfolio Investors (IMD-FPI and	

	Custodian Division)	
	A. Foreign Portfolio Investors	
1.	Grant of NOC to DDP for surrender of FPI	DGM
	registration	
2.	Seeking information/ comments/ no-	AGM
	objection from other departments, for	
	surrender of FPIs.	
3.	Seeking NOC from RBI where FPI applicant	AM
	is a bank	
4.	Clubbing of investment limit of sovereign	ED
	entities	
5.	Consideration of appeal to SEBI against	WTM
	DDP's refusal to grant registration	
6.	Approval for disinvestment requests for	
	expired FPI accounts:	
	a. First and second disinvestment request	DDP
	b. Subsequent request(s)/ extension(s)	DGM
7.	Calling for revised payment instruments	AM
	towards replacement of expired instruments	
	from DDP/ Custodian	
8.	Change in DDP / Local Custodian (including	AGM
	extension in time therefore)	
	B. Designated Depository Participant	
	(DDP)	
1.	Grant of approval to DDP	ED
2.	Acceptance of surrender of approval granted	CGM
2	to DDP	እ <i>አ የጣ</i> ካ <i>ለ</i>
3.	Hearing with regard to refusal of approval to	WTM
4	DDP Order of guerancian on with house of	
4.	Order of suspension or withdrawal of	WTM
5	approval granted to DDP	ED
5.	Approval for commission of audit and terms of reference	ED
1	C. Custodian	ED
<u>1.</u>	In principle registration of custodian	EU
2.	Change in information under Chapter II:	

	a. Affect the eligibility	DGM
	b. Does not affect the eligibility	AM
3.	Approval for commission of audit and terms	
	of reference:	
	a. Due to relocation of business premises	AGM
	b. Due to apparent errors in transaction	DGM
	reporting	
	c. Any other alerts requiring audit	ED
	D. Alternative Investment Funds (AIF),	
	Portfolio Managers (PMS) and Foreign	
	Venture Capital Investors (FVCI)- (IMD-	
	DoFI)	
1.	NOC/approval to overseas investment by	
	Venture Capital Funds/Alternative Investment	
	Funds/Portfolio Managers/ Investment	i. CGM
	Advisers/ Research Analysts	ii. DGM
	i. Adverse cases	
	ii. Normal cases	
2.	Launch of scheme by Alternative Investment	DGM
	Funds-Recording of launch of scheme by	
	Alternative Investment Funds	
3.	Approval of change in category of	DGM
	Alternative Investment Funds	
4.	Change in control of an Alternative	
	Investment Fund, Sponsor or Manager	i. CGM
	i. Adverse cases	ii. DGM
	ii. Normal cases	
5.	Approval for change in shareholding without	DGM
	change in control in case of Portfolio	
	Manager, Investment Adviser or Research	
	Analyst	D GI (
6.	Approval for change in whole time	DGM
	director/managing director of Portfolio	
	Manager, Investment Adviser or Research	
-	Analyst	
7.	Approval for acceptance of withdrawal of	DGM

	application of registration for Alternative	
	Investment Funds, Portfolio Manager,	
	Investment Adviser, Research Analyst,	
	Foreign Venture Capital Investor	
8.	Approval for closure of application of	DGM
	registration for Alternative Investment	
	Funds, Foreign Venture Capital Investor,	
	Portfolio Manager, Investment Adviser,	
	Research Analyst, in case of non-receipt or	
	part receipt of information	
⁶⁵ [9.	****	*****]
10.	Change in sponsor / manager of AIF	DGM
⁶⁶ [11.	a) Granting Registration*	
_	(i) Adverse cases	CGM
	(ii) Normal cases	DGM
	* with effect from July 31, 2019.	
	b. Pre-registration site visit	AGM
	c. Issuance of certificate of registration	AGM
	d. Refusal and hearing for refusal	ED
	e. Change in status and control	
	(i) Adverse cases	CGM
	(ii) Normal cases	DGM
	f. Acceptance of surrender of certificate of	DGM]
	registration E. IMD- Mutual Funds	
1		ED
1.	a. Approval for appointment and change of	a. ED
	AMC	b. DGM
	b. Approval for appointment and change of	
	trustees	
2.	Approval for change in the controlling	ED
	interest of asset management company	
L		

⁶⁵ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before omission the words were "Exemption from strict enforcement of any of the provisions(s) of the SEBI(Portfolio Managers) Regulations, 1993, SEBI (Foreign Venture Capital Investor) Regulations, 2000, SEBI (Alternate Investment Funds) Regulations, 2012, SEBI (Investment Advisers) Regulations, 2013, SEBI(Research Analysts) Regulations, 2014 – ED: first time exemption/ relaxation CGM: subsequent similar cases on precedent".

⁶⁶ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019.

3.	Approval for appointment of custodian by MFs/ AMCs	DGM
4.	Approval for investments in foreign securities	DGM
5.	Granting no objection to carry on activities permissible under Regulation 24(b) of the Mutual Fund Regulations	ED
6.	Seeking clarification on compliance report filed by AMC and trustees	AM
7.	Taking on record of compliance report filedby AMC and trustees	
	a. Clear cases	AM
	b. Otherwise	AGM
8.	Approval for action for non-compliance based on compliance report filed by AMC and trustees	Administrative action- CGM Enforcement Action as per delegation mentioned in Chapter dealing with delegation under SEBI
		Act
9.	Approval for issuance of administrative warning/advice for violation of Regulations/Circulars concerning advertisements Addendum/Notices issued by AMCs, Trustees.	ED
10.	Approval for conversion of close ended schemes to open ended schemes	DGM
11.	Granting no objection for setting up an offshore fund	ED
12.	Approval for consolidation / merger of schemes	CGM
13.	Approval for roll over of existing schemes	DGM
14.	Directions such as refund to unit holders, winding up of scheme, etc.	WTM

15.	Approval for action under Regulation 68	WTM	
16.	Approval for issuance of final observations	DGM	
	on all closed ended schemes		
17.	Approval for celebrity endorsements of	CGM	
	mutual funds at the industry level		
18.	Approval for issuance of final observations	CGM	
	on all open ended schemes		
19.	Approval for issuance of final observations	DGM	
	on all interval schemes		
20.	Change in Fundamental Attribute	Open ended scheme-	
		CGM	
		Close ended Scheme and	
		interval scheme- DGM	
21.	Winding up of scheme	Open ended scheme- CGM	
		Close ended Scheme and	
		interval scheme- DGM	
⁶⁷ [22.	****	*****]	
⁶⁸ [23.	Power to nominate members of Empowered	Chairperson	
	Committee		
24.	Approval for declaration of market	Empowered Committee	
	dislocation		
	Note: The Empowered Committee shall consi	ist of 3 members not below the	
	rank of ED, of whom at least one member s	shall be not below the rank of	
	WTM.		
	The members of the Empowered Committee shall be selected in the following		
	order of priority:		
	a. WTM in charge of Investment Management Department (IMD),		
	Department of Debt and Hybrid Securities (DDHS) and Department of		
	Economic and Policy Analysis (DEPA);		
	b. ED in charge of IMD, DDHS and DEPA; and		
	c. WTMs and EDs in charge of other departments.]		

⁶⁷ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2022, w.e.f. 9.3.2022. Before omission the words were "Exemption from strict enforcement of any of the provisions(s) of the SEBI (Mutual Funds) Regulations, 1996 and circulars issued thereunder – WTM : first time exemption/ relaxation ED: subsequent similar cases on precedent".

⁶⁸ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

F. Registration, etc., of Mutual Funds and	
other CISs	
a. Granting Registration	ED
b. Pre-registration site visit	DGM
c. Signing certificate of registration	DGM
d. Refusal of registration and hearing for	WTM
refusal	
	ED
	CGM
registration	
G Registration of Investment Advisers	
	AM
	i.CGM/RD
	ii. DGM
	AGM
	AGM
	ED
f. Hearing for refusal	ED
g. Renewal	
i.) Adverse cases	i.) CGM/RD
ii.) Normal cases	ii.) DGM
h. Change in status and control	
i.) Adverse cases	i.)CGM/ RD
ii.) Normal cases	ii.) DGM
i. Acceptance of surrender of certificate of	DGM
registration	
j. Updation of Information	AM
	other CISsa. Granting Registrationb. Pre-registration site visitc. Signing certificate of registrationd. Refusal of registration and hearing for refusale. Change in status and constitutionf. Acceptance of surrender of certificate of registrationG. Registration of Investment Advisers and Research Analystsa. Processing of application HO/RO/LOb. Granting registrationi.) Adverse casesii.) Normal casesc. Pre-registration site visitd. Issuance of certificate of registratione. Refusalf. Hearing for refusalg. Renewali.) Adverse casesii.) Normal casesii.) Nor

IV. MARKET INTERMEDIARIES REGULATION AND SUPERVISION DEPARTMENT

Sr. No.	Nature of delegation	Delegatee
1.	Waiver of interest as per Regulations	DGM
2.	Calling for information for processing	AM
	applications for registration as intermediary	
3.	Registration of entities (other than sub-	
	brokers)	
	a. Granting registration	
	i. Adverse cases	CGM
	ii. Normal cases	DGM
	b. Pre-registration site visit	AGM
	c. Issuance of certificate of registration	AGM
	d. Refusal and hearing for refusal	
	i. Adverse cases	ED
	ii. Normal cases	CGM
	e. Renewal	
	i. Adverse cases	CGM
	ii. Normal cases	DGM
	f. Change in status and control	
	i. Adverse cases	CGM
	ii. Normal cases	DGM
	g. Acceptance of surrender of certificate of	
	registration	
	i. Adverse cases	CGM
	ii. Normal cases	DGM
4.	Letters forwarding certificate of registration	AM
5.	NOC / approval to registered entities for	
	opening subsidiaries / joint ventures / branch /	
	representative offices, etc., abroad	
	a. Adverse cases	CGM
-	b. Normal cases	DGM
6.	Approval to record change in name and address	DGM
	of registered entities	
		AM
	Recording change as above	

7.	Issuance of administrative reprimand letter to	Approval – CGM
	registered entities related to registration/ approvals, etc.	Communication – AM
8.	Fee liability	Computation – AM
		Approval - DGM
9.	Inspection of Registered / Recognised or	
	Unregistered Entities	
	a . Policy – Periodicity, selection criteria for	
	entities / schemes to be inspected / audited,	ED
	appointment of inspectors /auditors and their	
	remuneration	
	b. Approval for	
	i. Entities / schemes to be inspected	CGM
	ii. Constitution of inspection team	DGM
	iii. Appointment of auditor	CGM
	iv. Unregistered entities	ED
	c. Directing inspection/ audit	CGM
	d. Issue of notice for inspection/ audit	DGM
	e. Conducting of inspection/ audit	Inspection team /
		Auditor
	f. Approval of preliminary findings in the	DGM
	Inspection report	
	g. Communication of preliminary findings of	DGM
	inspection/ audit to the entity	
	h. Post inspection/ audit analysis upon receipt	DGM
	of comments	
	i. Approval of Administrative Actions like	CGM
	Deficiency letter, Administrative warning,	
	reference to other agencies, any other advice,	
	etc	
	j. Communication of approved administrative	Approval – DGM
	warning, deficiency letter, warning, or any	Communication – AM
	other advice	
	1. Post inspection/ audit functions	
	i. Approval of compliance analysis	CGM

ii. Issue of routine communication	AM
regarding compliance analysis	
iii. Issue of non-routine communication	DGM
regarding compliance analysis	
m. Approval of Final findings of Inspection	CGM

V. MARKET REGULATIONS DEPARTMENT / COMMODITY DERIVATIVES MARKET REGULATIONS DEPARTMENT

Sr.	Nature of Delegation	Delegatee
No.		
1.	Grant of recognition to a SE /Refusal to grant	¹ Chairperson
	recognition to SE under section 4	
2.	Grant of renewal of recognition of a SE / CC	WTM
3.	⁶⁹ [a. Hearing and the passing of the order of	ED
	withdrawal of recognition granted to a SE under	
	Section 5/CC under section 5 read with section 8A	
	b. Signing of the notification of the withdrawal of	
	recognition granted to a SE under Section 5/CC	Chairperson]
	under section 5 read with section 8A	
4.	Grant of recognition to a CC/Refusal to grant	¹ Chairperson
	recognition to CCs under Section 4 read with 8A	
5.	Grant and extension of In-principle approval of	¹ Chairperson
	SE/CC.	
6.	Grant of certificate of registration to depositories	¹ Chairperson
7.	Refusal to grant certificate of registration to	¹ Chairperson
8.	depositories Grant of certificate of commencement of business to	WTM
0.	Depositories	VV 1 IVI
9.	Refusal to grant certificate of commencement of	¹ Chairperson
10	business to Depository	EDI
10.	⁷⁰ [Approval to Clearing Corporations for extending	ED]
	its services to any segment of a recognised stock	
	exchange and before admitting of any securities for	
	clearing and settlement under SECC Regulations.	71,000
11.	Permission of carrying out any activities that are	⁷¹ [ED]

 ⁶⁹ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "Withdrawal of recognition granted to a SE under Section 5/CC under section 5 read with section 8A – Chairman".
 ⁷⁰ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁷⁰ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "Approval of extending its services to any segment of a recognised stock exchange and before admitting of any securities for clearing and settlement under SECC Regulations - WTM".

⁷¹ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM".

	unrelated or not incidental to the activity as a stock	
	exchange or clearing corporation or depository.	
12.	Approval of extension of time to recognised clearing	WTM
	corporation for achieving minimum networth	
13.	Approval of holding more than five per cent. of the	⁷² [ED]
	paid up equity share capital of recognised SE, CC or	
	depository .	
14.	⁷³ [****	*****]
15.	Approval for appointment and reappointment of	WTM
	MD/CEO/ ¹ Chairperson of SEs/CCs/depositories	
16.	Compensation payable to the managing director of	First time - WTM.
	the recognised stock exchange or recognised	
	clearing corporation or depository	Change if any, in an
		approved tenure -
		⁷⁴ [WTM]
17.	Approval for appointment of PIDs for	WTM
	SEs/CCs/depositories	
⁷⁵ [18.	*****]	
19.	Approval of appointment and re-appointment of all	WTM
	shareholder directors on the governing board of	
	recognised SE/CC/ Depository	
20.	Removal or termination of appointment of any of	WTM
	the directors, including managing director	
21.	Warning letters/directions	
	a. Approval of letter	CGM
	b. Communication of letter	DGM
22.	Approval of listing of securities of a depository or	⁷⁶ [ED]

⁷² Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM". ⁷³ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second

Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "Approval for holding of two to five per cent of paid up equity share capital in a recognised SE/CC/depository. – CGM".

Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "ED". ⁷⁵ Omitted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before omission the words were "Approval of appointment of the Chairman of the governing board of the Stock Exchange/CC/Depository - WTM."

⁷⁶ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM".

23.	Approval for new segment	⁷⁷ [ED]
23.	Approval of new product in SE	ED
25.	Approval of stock / index to be included for trading	CGM
	in the derivatives segment of a SE	
26.	⁷⁸ [****	*****]
27.	Seeking information /correspondence with stock	AM
	exchanges/ Depositories/Clearing Corporations	
	(MIIs)	
⁷⁹ [28.	****]	
29.	Approval for recommendation of addition/deletion	WTM
	of commodities to Central Government for	
	notification under Section 2(bc) of SCRA	
30.	Approval of new contract on notified commodity	i. ED ii. ⁸⁰ [WTM in case of approval of new contract on a notified commodity which is not being presently traded or approved for trading.]
31.	Approval for suspending/delisting of commodity for derivatives trading	ED
32.	Renewal of existing commodity derivate contract without any modifications	CGM
33.	Modification of contract specifications for existing commodity derivative contract	CGM

 ⁷⁷ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM".
 ⁷⁸ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second

⁷⁸ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "*Exemption for enforcement of any of the provisions under SECC regulation or D&P Regulations and circular thereto – WTM*".

⁷⁹ Omitted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before omission the words were,-

[&]quot;Complaints and referral cases:

a. Decision to close the complaint - a. DGM

b. Recommend case for detailed action - b. CGM"

⁸⁰ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were "WTM in case of approval of new contract on a notified commodity which is not being presently traded or approved for trading in any of the commodity derivative exchanges."

34.	Approval of inspection report ⁸¹ [of] commodity	ED
54.		ĽD
	segment of exchange ⁸² [and] clearing corporation.	
35.	Constitution of inspection team, period of	CGM
	inspection, and inspection schedule	
⁸³ [36.	****]	
37.	Communication of findings of inspection/ audit to	DGM
57.		DOM
	SE/CC/depository	
38.	Approval for any Communication to ⁸⁴ [*****]	DGM
	SEs/CCs/Depositories regarding compliance	
	analysis and other routine matter.	
		AM
	Issuance of letter/notice/e-mail for the purpose	
⁸⁵ [39.	Approval for change in name of	CGM
	SE/CC/depositories/SROs	CGM
40.	Approval of annual inspection plan of Exchanges,	ED
	CCs and Depositories	
41.	Approval of communication of inspection	CGM
40	observation to SE/CC/Depository	
42.	Approval of external person for selection committee constituted for the selection of suitable names for	ED
	the post of MD/CEO of SE/CC/depositories.	ED
43.	Approval for arbitration Panel for	
т.,	SEs/CCs/Depositories	ED
44.	Financial disincentive:	
	A.Decision to impose Financial disincentive on	WTM
	SEs/CCs/depositories for non-compliance of	
	SEBI regulations and policy guidelines.	
	B. Approval for quantum of Financial disincentive	ED
	(calculation methodology) based on the nature of non-compliance by SEs/CCs/depositories.	
	C. Intimation to SEs/CCs/Depositories regarding	

⁸¹ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words and symbol were "*commodity derivatives exchange* /".

 ⁸² Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the symbol was ",".
 ⁸³ Omitted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁸⁵ Omitted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before omission the words were,- "Appointment of auditor/ system auditor for commodity derivatives exchange- ED"

⁸⁴ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words were "*commodity exchange/*".

⁸⁵ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019.

	imposition of Financial disincentive	DGM]
	⁸⁶ [Registration of Vault Managers	
45.	a. Granting registration	
	i. Adverse cases	CGM
	ii. Normal cases	DGM
	b. Calling for information for processing	AM
	applications for registration as intermediary	
	c. Pre-registration site visit	AGM
	d. Signing of certificate of registration	DGM
	e. Letters forwarding certificate of registration	AM
	f. Rejection and hearing for rejection	ED
	g. Change in status and control	
	i. Adverse cases	CGM
	ii. Normal cases	DGM
46.	NOC / approval to registered entities for opening	
	subsidiaries / joint ventures / branch / representative	
	offices, etc., abroad	
	i. Adverse cases	CGM
	ii. Normal cases	DGM
47.	Approval to record change in name and address of	DGM
	registered Vault Managers/recognized vaults	
	Recording change in name or address	AM
48.	Acceptance of surrender of certificate of registration	DGM
49.	Approval for closure of application of registration in	DGM
	case of non-receipt or part receipt of information	
50.	Remittance of fees and reconciliation of fees with	AM with the
	T&A	approval of DGM
51.	Approval for addition or deletion of vault from the	DGM]

⁸⁶ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

list of recognized vaults the purpose of providing	
vaulting services	

Sr. No.	Nature of Delegation	Delegatee
1.	Grant of recognition/renewal/suo motu renewal to	CGM/RD
	Investor Associations	
2.	Approval for issuance of NOC for release of 1 per	> Rs.20 crore – CGM/RD
	cent. security deposit	\leq Rs.20 crore – DGM at HO
		& respective RO's
	Issuance of NOC for release of 1 per cent. security deposit	AM
3.	Issue of NoC Letter to the DSE	AM
4.	Cancellation of Certificate of Registration of	CGM/RD
	Investor Associations	
5.	Grant of approval for surrender of certificate of	DGM
	registration by Investor Associations	
6.	Approval for policy issued on Investor	ED
	Awareness / Financial Education and other	
	related activates	
7.	Grant of recognition/ empanelment/ renewal as	CGM/ RD
	also	
	- De-recognition/ de-empanelment etc. for	
	 Resource persons for Financial Literacy Workshops 	
	- COTs	
	 Any other trainers/ Resource Persons/ 	
	organizations involved in Investor	
8.	Awareness/ Financial Education Grant of approval for surrender of recognition/	DGM
	empanelment by	
	a. Investor Associations	
	b. Resource persons for Financial Literacy	
	Workshops	
	c. COTs	
	d. Any other trainers/ Resource Persons/	
	organizations involved in Investor	
	Awareness/ Financial Education	
9.	Media/ creative agencies	

VI. OFFICE OF INVESTOR ASSISTANCE AND EDUCATION

	a. Approval for appointment/ awarding of contract to creative/ media agencies	As per delegation of financial powers
	b. Approval of content of creatives for media campaign which is to be developed by creative agencies	¹ Chairperson
	c. Approval of media plan submitted by media agency	WTM
	d. Approval of expenses pertaining to media/ creative and payment to media/creative agencies	As per delegation of financial powers
10.	Constitution of Advisory Committees for Investor Protection and Education Fund under SEBI (Investor Protection and Education Fund)	WTM
	Regulations, 2009.	

VII. OFFICE OF INTERNATIONAL AFFAIRS

Sr. No.	Nature of Delegation	Delegatee
1.	Signing of bi-lateral MOUs	⁸⁷ [WTM]
2.	Signing of multilateral MOUs	WTM
3.	⁸⁸ [Approval for making request for information	CGM
	under MoUs signed by SEBI including the	
	IOSCO MMoU/bilateral MoU]	
4.	Approval for providing response to requests for	
	information:	
	⁸⁹ [i. Where information to be provided is under the scope of MoUs signed by SEBI including IOSCO MMoU/bilateral MoU (other than cases covered under sl. No. 4(ii) below.)]	⁹⁰ [CGM]
	⁹¹ [ii. Where information to be provided is in nature of general assistance like in case of 'Fit & Proper' requests	DGM
	⁹² [****	*****]
⁹³ [5.	In-principle approval for initiating the process for signing of bi-lateral/ multilateral MoUs	¹ Chairperson
6.	Approval of draft text of bilateral MoUs/ application for multilateral MoUs	ED]

⁸⁷ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "Chairman".

"Where information to be provided in nature of general assistance

⁸⁸ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "Approval for making request for information under the IOSCO MMOU/bilateral MOU."

⁸⁹ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "Where information to be provided under the scope of IOSCO MMOU/bilateral MoU". ⁹⁰ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the word was "*ED*". ⁹¹ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,-

a. Adverse cases

b. Normal cases"

⁹² Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "a. Adverse cases - a. CGM and b. Normal cases - b. DGM".

⁹³ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019.

VIII Integrated Surveillance Department

Sr. No.	Nature of Delegation	Delegatee
1	Trading related decisions	
	a. Suspension from trading	WTM
	b. Revocation of suspension from trading	WTM

Sr. No.	Nature of Delegation	Delegatee
	A. Fee Structure	
1.	Approving structure of fees and other	94[Empanelment Committee
	expenses payable to Solicitors, Advocates,	consisting of Division
	Senior Advocates, Counsels, Senior	Chiefs of Legal Affairs
	Counsels, etc.	Department, Enforcement
		Department and Recovery
		and Refund Department
		headed by the Executive
		Director (Law).]
2.	Fixing the class of airfare, conveyance,	CGM
	transport, boarding, lodging, the class of	
	hotel/ accommodation and other expenses,	
	where Advocates, Counsels or Senior	
	counsels are engaged from place other than	
	the place of Court where the matter is	
	pending.	
3.	Approving higher fees in a given case	
	depending upon the volume of work or	
	number of hearings involved, including day	
	to day hearings	
	a. upto 20%	DGM
	b. above 20% upto 50%	CGM
	c. above 50%	⁹⁵ [Empanelment Committee]
4.	To approve higher fees where Advocate/	ED
	Senior Advocates/ Counsels/ Senior Counsel	
	is engaged for a court outside his usual place	
	of practice	
	B. Regulations and Amendments to	
	Regulations	

IX. LEGAL AFFAIRS DEPARTMENT AND ENFORCEMENT DEPARTMENT

⁹⁴ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2020, w.e.f. 13.04.2020. Before substitution the words were,- "Committee of Division Chiefs of Legal Affairs Department ad Recovery and Refund Department headed by the senior most Division Chief".

⁹⁵ Substituted for the word "CDC", vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2020, w.e.f. 13.04.2020.

1.	Approval of proposed draft regulations	ED
2.	Decision for vetting of draft Regulation by an	ED
	outside expert and payment of their fees	
	C. Settlement Matters [Securities and	
	Exchange Board of India (Settlement	
	Proceedings) Regulations, 2018]	
1.	Appointment of HPAC	¹ Chairperson
2.	Constitution of IC	WTM
3.	Constitution of WTMs Panel	¹ Chairperson
4.	Appointment of nodal officers	ED
	(i) Condonation of delay under Regulation	CGM
	4(2)	
	(ii) Rejection of application under Regulation	Approval – CGM
	6 (1) (a) and 6 (1) (b)	Communication – AM
	(iii) Issuance of Circular for Settlement	Approval - ED
	Schemes under Regulation 26	Issue - DGM
	⁹⁶ [(iv) Rejection of application under	Approval – CGM
	Regulation 6 (1) (c).	Communication – AM
	(v) Rejection of application under Regulation	Approval – Panel of WTMs
	6 (1) (d) and (e).	Communication – AM]
5.	Order pursuant to Settlement Proceedings	
	(including summary settlement orders, class	
	settlements and settlement with	
	confidentiality)	
	a. Where only adjudication proceedings is	a. Adjudicating Officer
	being settled	b. As per relevent scheme
	b. Order under Settlement Schemes (except	
	where show cause notice has been issued	c. Panel of WTMs
	in the adjudication proceedings)	constituted by
	c. Any other proceedings or combination of	¹ Chairperson
	proceedings	
	d. Recommending summary settlement to	
	Panel of WTMs	d. ED of OD concerned
6.	Determination of issues under Regulation 5	Panel of Whole Time

⁹⁶ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020.

7.	(2) Summary Settlement:	Members on recommendations of the ED concerned who shall form opinion based on the recommendation of the views of the Committee of CGMs of OD concerned, IVD, OIAE
	a. Determination of issues b. Issuance of summary settlement notice	ED of concerned OD Approval – CGM of OD concerned Communication – AM
8.	Issuance of settlement notice under Regulation 18 or Regulation 34(3)	Approval - DGM Communication - AM
9.	Directing examination of information received pursuant to an application seeking settlement and determination of issued with confidentiality under Regulation 19	ED of concerned OD
10.	Communication of issues under Regulation 19 (5) and (7)	Approval – CGM Communication – AM
11.	Determination of the class of persons and defaults to be specified in a Settlement Scheme under Regulation 26	WTM of OD concerned on recommendation of the HPAC who shall form
12.	Determination of Terms for Settlement Schemes under Regulation 26	opinion based on the recommendation of the views of the Committee of CGMs of OD concerned, IVD and EFD/ LAD.
13.	Determination of issues under Regulation 21	ED of concerned OD
14.	Directing examination of information for revocation of settlement orders	ED of concerned OD
15.	Revocation of settlement orders	Panel of WTMs

Sr. No.	Nature of Delegation	Delegatee
1.	Issuing Remittance advices to the Banks, etc.	Approval –RCO
		Issuance – AGM
2.	Issuing Show Cause notices	RCO
3.	Issuing other notices	Approval – AGM
		Communication – AM
4.	Issuing orders for sale / transfer of shares	AGM
5.	⁹⁷ [Approval for tender documents	
	a. For work values upto Rs. 50 lakh	a. CGM
	b. For work values above Rs. 50 lakh	b. ED, RRD]
⁹⁸ [5A.	Approval for appointment of registrar and share	Approval: RCO
	transfer agent or peer reviewed chartered	Communication: AM
	accountant, selected by the process of tender/	
	empanelment, for the purpose of verification of	
	claims and/ or managing the repayment/ refund	
	process.	
5B.	Signing agreements/ work orders (after	Manager < Rs. 10 lakh
	approval of the competent authority).	DGM > Rs. 10
		lakh]
6.	Empanelment of Receiver/ Distribution	COED
	Agencies/Valuers/ any other outside agency	
7.	Appointment of Valuers for each case	RCO
8.	Fixing of Reserve Price	RCO
9.	Entrusting case to Receiver for specific cases	As per delegation of
		financial powers
10.	⁹⁹ [Issuing certification of Difficult to Recover dues	
	a. For RCO in HO	a. CGM

X. RECOVERY AND REFUND DEPARTMENT

⁹⁷ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020. Before substitution the words were,-"Approval for tender documents : ED (Law)".

⁹⁸Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020.

⁹⁹ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020. Before substitution the words were,-"Issuing certification of Non-recoverable dues : CGM".

	b. For RCO in Regional Offices	b. Regional Director]
11.	Calling for information from any person and	RCO
	furnishing information to Govt./ Public	
	Authorities in matters relating to recovery	
	proceedings	
12.	Recording of statements of defaulter/witnesses	AM
¹⁰⁰ [13.	*****]	CGM
14.	Appointment of valuers/ E-auction service	RCO
	providers from the approved panel	
15.	Appointment of valuers and E-auction services	CGM
	providers, from outside the approved panel	
16.	¹⁰¹ [Approval for publishing sale proclamation	RCO]
	notice/invitation of refund claims/tenders in the	
	Newspapers through INS accredited agencies in	
	matters relating to recovery proceedings.	
17.	Approving higher remuneration than the	COED
	remuneration fixed as per Circulars issued	
	under SEBI (Appointment of Administrator and	
	Procedure for Refunding to the Investors)	
	Regulations, 2018	
18.	Appointment of Administrator if the amount	RCO
	recoverable is rupees one crore or above	
19.	¹⁰² [Appointment of Administrator if the amount	
	recoverable is less than rupees one crore	
	a. For RCO in HO	a. CGM
	b. For RCO in Regional Offices	b. Regional Director]
¹⁰³ [20.	Determination as to:	RCO as per the policy approved by the

¹⁰⁰ Omitted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020. Before omission the words were – "Approval of valuation reports : CGM".

¹⁰¹ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020. Before substitution the words were,-"Approval for publishing sale proclamation notice in the News Papers through INS accredited agencies in matters relating to recovery proceedings : RCO".

¹⁰² Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020. Before substitution the words were,- "Appointment of Administrator if the amount recoverable is less than rupees one crore : CGM of concerned OD".

¹⁰³ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07.2020.

	(a) the amount of money to be refunded to each	Board.
	investor;	
	(b) giving preference to a class/group of	
	investors in refund, where monies available is	
	insufficient to meet all eligible claims of	
	investors	
21.	¹⁰⁴ [Approval for refund process to identifiable investo	ors
	a. Where amount being refunded is	
	< Rs. 5 crore	CGM/RD
	b. Where amount being refunded is	
	\geq Rs. 5 crore \leq Rs. 10 crore	ED
	c. Where amount being refunded is	
	> Rs. 10 crore	WTM]
22.	Approval of period for which refund process	RCO
	shall be kept open (Refund Process Period).	
23.	¹⁰⁵ [Approval for transfer of unpaid monies to IPE]	F created by the Board under
	Regulation 3 of the SEBI (IPEF) Regulations, 2009:	
	(a) after completion of the refund process period as	fixed by the RCO; or
	(b) in the absence of identifiable investors	
	a. Where the unpaid amount is	
	< Rs. 5 crore	CGM/RD
	b. Where the unpaid amount is	
	\geq Rs. 5 crore \leq Rs. 10 crore	ED
	c. Where the unpaid amount is	
	> Rs. 10 crore	WTM]
24.	Making request to Advisory Committee under	RCO

¹⁰⁴ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Third Amendment) Order, 2021, w.e.f. 11.08.2021. Before substitution the words were,-

[&]quot;Approval of refund of monies to investors:

Where amount being refunded is < Rs. 10 crore : RCO, Rs.10 crore – Rs.50 crore : CGM, > Rs.50 crore : ED, RRD".

¹⁰⁵ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Third Amendment) Order, 2021, w.e.f. 11.08.2021. Before substitution the words were,- "Approval for transfer of unpaid monies to IPEF created by the Board under Regulation 3 of the SEBI (IPEF) Regulations, 2009, after completion of Refund Process Period as fixed by RCO : RCO".

	the IPEF Regulations for the withdrawal of	
	money from IPEF (within three years from	
	transfer of unpaid monies to IPEF) upon receipt	
	of valid claim from an unpaid investor.	
25.	Approval of forwarding of any claim received	Approval: RCO
	upto 6 years after completion of Refund Process	Forwarding
	Period as fixed by RCO to the registrar and	communication: AM]
	share transfer agent and/ or peer reviewed	
	chartered accountant appointed in the matter for	
	the purpose of verification of claims and refund.	

XI. HUMAN RESOURCES DEPARTMENT

Sr. No.	Nature of Delegation	Delegatee
	A. Staff Appointments	
1.	Approval for recruitment / promotion	¹ Chairperson
2.	Approval for Mode of recruitment	¹ Chairperson
3.	Constitution of selection committees for	
	recruitment and promotion (wherever	
	required)	
	a. Employees upto Grade E	WTM
ľ	b. Employees in Grade F and ED	¹ Chairperson
4.	Approval for appointment in service, after	
	selection, as per service Regulations	
	a. Employees upto Grade E	WTM
	b. Employees in Grade F and ED	¹ Chairperson
¹⁰⁶ [4A.	Issuance of letters of appointment pursuant	
	to approval of appointment in service	
	a. employees up to Grade C	DGM
	b. employees in Grade D to F and EDs	CGM]
5.	Determination of lapse of offer of	CGM
	appointment as per approved policy	
6.	¹⁰⁷ [Appointment / extension of service of	¹ Chairperson
	temporary / contract employees]	
7.	Posting/ Transfer of employees up to Grade	CGM
	C to/ from department /Offices	
8.	Posting/Transfer of employees Grade D and	
	above to/ from Department / Offices	WTM
9.	¹⁰⁸ [Acceptance of resignation and waiver of	
	notice]:	
F	a. employees upto Grade C	ED
ŀ	b. employees Grade D to F	WTM
	c. EDs	¹ Chairperson
10.	Approval of Policy on deputation	¹ Chairperson

¹⁰⁶ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021 ¹⁰⁷ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second

Amendment) Order, 2021, w.e.f. 4.3.2021. Before substitution the words were,-"Extension of contract period of employees in the rank of DGM and above".

¹⁰⁸ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021. Before substitution the words were,-

[&]quot;Acceptance of resignation and d. Waiver of notice (All Grades) - WTM".

11.	Approval for Deputation of officers to other	
l L	organizations	
	a. Employees upto Grade C	Recommendation – WTM
		in-charge of the department
		concerned
		Approval – ED
	b. Employees in Grades D to F	Recommendation – WTM
		in-charge of the department
		concerned
		Approval – WTM
	c. EDs	¹ Chairperson
¹⁰⁹ [12.	Approval to retire any employee under	Board]
	regulation 13(1) of the Securities and	
	Exchange Board of India (Employees'	
110	Service Regulations) 2001	
¹¹⁰ [13.	Seniority List	
	Approval of seniority list	¹ Chairperson
	Issuance of seniority list	DGM
14.	Approval of policy for confirmation upon	¹ Chairperson
	completion of probation period under	
	regulation 10 of Securities and Exchange	
	Board of India (Employees' Service)	
1.5	Regulations, 2001	
15.	Decision w.r.t. confirmation on completion	¹ Chairperson
	of probation period pursuant to appointment in the service of Board	
16.	Decision w.r.t. confirmation on completion	¹ Chairperson]
10.	of probation period pursuant to promotion,	chanpersonj
	only in the cases of unsatisfactory	
	performance	
	B. Disciplinary Action	
1.	Competent Authority for disciplinary action	
	for	
	a. employees up to Grade C	CGM
	b. employees Grade D to F	ED
	c. EDs	WTM

 ¹⁰⁹ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019.
 ¹¹⁰ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second

Amendment) Order, 2021, w.e.f. 4.3.2021.

¹¹¹ [1A.	Approval for initiating disciplinary action	
-	a. employees up to Grade C	ED
-	b. employees in Grade D and E	WTM
	c. employees in Grade F and EDs	¹ Chairperson]
2.	Appellate Authority	
	a. employees up to Grade C	ED
	b. employees Grade D to F	WTM
	c. EDs	¹ Chairperson
	C. Remuneration for employees	
1.	Pay and allowances including revision	¹ Chairperson
2.	Other benefits and perquisites including	¹ Chairperson
	revision	
3.	Sanction of annual increment in the pay	DGM
	scale in the normal course	
4.	Sanction of increment at efficiency bar stage	
	and stagnation increment	
_	a. Employees upto Grade E	CGM
-	b. Employees in Grade F and ED	WTM
5.	Sanction of advance / special increments on	¹ Chairperson
	joining or otherwise	-
6.	¹¹² [Pay fixation	
	a. employees up to Grade C	CGM
	b. employees in Grade D to F	ED
	c. EDs	WTM]
	D. Leave	
1.	Sanction of CL	Reporting Officer
2.	Sanction of $OL \le 30$ days, $SL \le 30$ days and	Reporting Officer
	Maternity/ Paternity Leave	
3.	Sanction of $OL > 30$ days and $SL > 30$ days	
	a. Employees upto Grade F	ED in-charge of concerned
		department
	b. ED	WTM in-charge of
		concerned department
4.	Study Leave	¹ Chairperson
5.	¹¹³ [Extra Ordinary Leave / any other leave	

 ¹¹¹ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021
 ¹¹² Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021. Before substitution the words were,- "Pay fixation – WTM"
 ¹¹³ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021. Before substitution the words were,- "Pay fixation – WTM"
 ¹¹³ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.2021. Before substitution the words were,- "Pay fixation – WTM"

Amendment) Order, 2021, w.e.f. 4.3.2021. Before substitution the words were,-

		A 1 ED
	a. employees up to Grade E	Approval – ED
		Recommendation: ED in
		charge of the concerned
		department
	b. employees in Grade F and EDs	Approval – WTM
	1 5	
		Recommendation: WTM in
		charge of the concerned
		department]
6.	Special Casual Leave for persons with	ED in-charge of the
	disabilities	concerned Department
¹¹⁴ [7.	Sanction of Special Hardship Leave for	
	female employees	
	a. employees up to Grade C	ED in-charge of concerned
		department
	b. employees in Grade D to F and ED	WTM in-charge of concerned
		department
8.	Sanction of Special Casual Leave	*
	a. employees up to Grade F	ED
	b. EDs	WTM
9.	Forfeiture of leave for habitual late	
	attendance as per service regulations or	
	applicable office circulars	
	a. Approval for forfeiture of leave	DGM
	b. Execution of changes in leave record of	AM]
	employee	-
	E. Permissions [SEBI (Employees'	
	Service) Regulations, 2001]	
1.	Permission for part-time work under	WTM
	Regulation 59	
2.	Acceptance of place of domicile/ change in	DGM
	the place of domicile under Regulation 26	
3.	Approval for transactions under Regulation	
	66	
	a. Employees Upto Grade D	CGM
	1 7 1	

[&]quot;Extra Ordinary Leave / any other leave - Approval - WTM (HRD) Recommendation: WTM or ED in charge of the concerned department"

Further prior to the substitution vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019, the words were,-"Sanction - DC (HRD) Recommendation – WTM in-charge of concerned department" ¹¹⁴ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second

Amendment) Order, 2021, w.e.f. 4.3.2021.

	b. Grade E and F	ED
	c. ED	WTM
	¹¹⁵ [F. Miscellaneous	
1.	Authority to remove any doubts regarding	ED]
	interpretation or applicability of all HR	
	circulars	

¹¹⁵ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2021, w.e.f. 4.3.2021.

Sl. No.	Nature of Delegation	Delegatee
1.	Approval of Budget	Board
2.	Investment and withdrawal of SEBI Funds/IPEF Funds	Upto Rs. 1 Cr Committee of DGMs Rs.1 to 5 Cr- committee of CGMs Rs. 5 Cr and above-COED
3.	Renewal of investment of SEBI Funds/IPEF Funds/recovery amounts	DGM
4.	Investment and withdrawal of funds other than SEBI Funds/IPEF such as Recovery/Disgorgement/SAT/High Court/Supreme Court directions/any other funds	DGM of T & A and Recovery Officer or
		HOD of concerned operational department
5.	Borrowing by SEBI	Board
6.	Appointing Chartered Accountants, Valuers, Actuaries	ED
7.	Issuance of no dues certificate to the staff members	AM
8.	Transfer money from one account of SEBI to another account of SEBI	DGM
9.	Open new bank account, closing of bank account of SEBI, authorizing the signatories for operating the bank accounts	ED
10.	Transfer of monetary penalty or compounding fees etc. to CFI or any other fund.	DGM
11.	Filing TDS/ FBT/ Service tax/ work contract tax/ Income tax returns on behalf of SEBI	DGM
12.	Issue certificates of FBT/ TDS/ Income Tax etc.	Approval - AGM Issuance – AM
13.	Appoint the internal auditors	Audit Committee
14.	Calculation of depreciation and accounting thereof	AGM
15.	Capitalization of assets when purchased	DGM
16.	Half yearly closing of accounts	DGM
17.	Annual closing of accounts	¹ Chairperson
I		

XII. TREASURY & ACCOUNTS DIVISION

18.	Response to queries / observations of Internal auditors and C&AG	CGM of the dealing department
19.	Acceptance/Return of DD/other instruments from/to operational departments	AM
20.	Approval for onward remittances of AO penalties, settlement charges, recovery amounts, etc. to Consolidated Fund of India	DGM of the concerned division

Sr. No.	Nature of Delegation	Delegatee
1.	Approval for:	¹¹⁶ [a. Chairperson or
	a. Sale / purchase of immovable property	higher competent
	b. Sale / purchase of movable	authority as per
	property/equipment/furniture, etc.	delegation of financial
	c. Lease in / out of property	powers b. As per delegation of
	d. Furnishing of flats and offices	financial powers
	e. Alteration and repair of assets	c. As per delegation of
		financial powers
		d. As per delegation of
		financial powers
		e. As per delegation of
		financial powers]
2.	Approval for:	
	a. Insurance, society charges, security and	
	maintenance charges for SEBI office/ residential	a. As per delegation of
	premises/ vehicles, etc.	financial powers
	b. Statutory payments, taxes, electricity charges,	
	etc	b. DGM, FMD
	c. Repairs - vehicles/ office and residential	c. As per delegation of
	premises/ equipments, furniture, etc.	financial powers
3.	Approval for awarding work contract, annual maintenance contract and renewal thereof in	As non delegation of
	respect of office and residential premises ¹¹⁷ [and	As per delegation of financial powers
	pre-termination of contract, if necessary]	manetal powers
4.	Approval for payment of bills / invoices / lease	As per Delegation of
	rent towards carrying out purchases / works /	Financial Powers
	contracts / services, etc. for which sanction has	
	been obtained	
5.	Signing various property documents such as	a. Head Office- DGM/
	transfer/ agreements/ conveyance/ lease deeds	(FMD)
	etc.	b. Regional Office/
		Local Office – DGM in

 ¹¹⁶ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "As per delegation of financial powers".
 ¹¹⁷ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Financial Powers) (Second

Amendment) Order, 2022, w.e.f. 25.7.2022.

		consultation with FMD
6.	Signing documents/ agreements/ work orders/	a. DGM, if value is \geq
	renewal letters/ contract agreements etc. (after	Rs. 10 lakh
	approval by the competent authority)	b. Manager, if value is
		< Rs. 10 lakh
7.	¹¹⁸ [Constitution of committee for verification of	
	Panel of architects/ contractors/ valuers/	
	suppliers, works of specialised nature and for	
	exigencies of works, negotiations with agencies,	
	etc.	
	Approval of panel post verification.	
	De-empanelment/ Debarment/ Blacklisting of	
	contractors, suppliers, etc.	
	a. For work values upto Rs. 5 lakh	DGM
	b. For work values more than Rs. 5 lakh and upto	CCM
	Rs. 10 lakh	CGM
	c. For work values more than Rs. 10 lakh and	ED
	upto Rs. 1 crore	
	d. For work values above Rs. 1 crore	WTM]
8.	Approval for purchase of materials for SEBI	As per delegation of
	offices and residential premises	financial powers
9.	Approval for tender documents ¹¹⁹ [and	
	cancellation of tender, if necessary]	
	a. For work values upto Rs. 50 lakh	a. CGM
	b. For work values above Rs. 50 lakh	b. ED ¹²⁰ [*****]
10.	Approval for appointment of architects, surveyor	As per delegation of
	valuer, etc and their fees	financial powers
11.	Refund of EMD of unsuccessful tenderers	DGM
¹²¹ [12.	Forfeiting of EMD/invocation of performance	ED]
	guarantee	-

¹¹⁸ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "Constitution of committee for verification of Panel of architects/ contractors/ valuers/ suppliers, works of specialised nature and for exigencies of works, negotiations with agencies, etc. a. For work values upto Rs. 10 lakh – CGM, b. For work values of Rs. 10 lakh and above but less than 1 crore – ED For work values above Rs.1 crore – WTM".

¹¹⁹ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

¹²⁰ Omitted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before omission the words and symbols were "(*Admin*)".

¹²¹ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

XIV. INFORMATION TECHNOLOGY DEPARTMENT

Sr. No.	Nature of Delegation	Delegatee
1.	ITD activity having financial implications	As per delegation of
		financial powers

XV. LIBRARY

Sr. No.	Nature of Delegation	Delegatee
1.	Approval for acquisition of books	DGM
2.	Approval for acquisition of books, proposal of which	LC
	is received from vendors on approval basis	
3.	Approval for acquisition of newspapers and other	DGM
	periodicals	
4.	Approval for writing-off damaged or lost books	CGM
5.	Approval for charges for recovery of damaged/lost	DGM
	books	

XVI: DEPARTMENT OF ECONOMIC AND POLICY ANALYSIS

Sr.No.	Nature of Delegation	Delegatee
1.	Annual Report	
	a. Calling for inputs from internal and external	¹²² [Approval – DGM
	sources	Communication –AM]
	b. Approval of Annual Report and submission	Board
	to both Houses of Parliament	
	c. Letters to external dignitaries with a copy of	
	Annual Report	
	(i) ¹²³ [Secretaries of Ministries like	(i) ¹ Chairperson
	Finance, Corporate Affairs, Law and	-
	Justice and Statistics and Programme	
	Implementation, Presiding Officer of Securities Appellate Tribunal, Chiefs of	
	Financial Sector Regulatory Bodies and	
	Other Government Agencies and	
	Current Board Members of SEBI.]	
	(ii) ¹²⁴ [Former ¹ Chairpersons of SEBI,	(ii) WTM
	Former WTMs of SEBI, Stock	
	Exchanges/ Depositories/Current	
	Members / Former Presiding Officers	
	of SAT, Members of NITI Aayog,	
	Deputy Governors of RBI, Principal	
	Economic Advisor, MoF and	
	¹ Chairpersons of SEBI Committees.]	
	(iii) All other external dignitaries	
		(iii) CGM

Communication -AGM"

¹²² Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,-"Approval – ED

¹²³ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "Ministers, Secretaries of Ministry and Governor / Chairman of Regulatory Authorities."

¹²⁴ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "Chairman / Chief of Banks / academic institutions, Members of NITI Aayog, Deputy Governors."

XVII - INVESTIGATION DEPARTMENT

Sr. No.	Nature of Delegation	Delegatee
	¹²⁵ [Section I – Case (Initial Scrutiny)	
1.	Allocation of a case	ED
2.	Approval of actions pursuant to initial scrutiny of	
	case received as references / complaints	
	No action	CGM
	Administrative Warning and any other action	ED]
	Section II: Delegation of Powers with respect to	
	Investigation	
1.	¹²⁶ [Ordering investigation and appointing	ED
	investigating authority under section 11C of the	
	Act.]	
2.	Approval of actions after submission of	
	Investigation Report:	(a) ED
	(a) No action or administrative action	
	(b)Communication of administrative action	(b) DGM
	(c) Reference to other agencies for possible	(c) ED
	violation of their respective laws or to other	
	department(s) in SEBI	
	(d)Communication of reference to external	
	agencies	(d) DGM
	ageneies	
¹²⁷ [3.	Investigating Authority in terms of the Securities	AGM with at least eight
	and Exchange Board of India (Prohibition of	years of experience as an
	Fraudulent and Unfair Trade Practices relating to	officer with the Board.]
	Securities Market) Regulations, 2003.	
	securities market, regulations, 20001	

¹²⁵ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07. 2020. Before substitution the words were,-

"Section I- Preliminary Examination	
Allocation of a case for Preliminary Examination	CGM
Approval to seek information pursuant to preliminary examination	DGM
Sending communication for seeking information as above	
	AM"

¹²⁶ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2020, w.e.f. 13.07. 2020. Before substitution the words were,- "Ordering investigation, allocating case and appointing investigating authority under section 11C of the Act."

¹²⁷ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2020, w.e.f. 13.04.2020.

	Section III : Forensic Accounting / Audit	
1.	Approval to seek information from external entities to examine reference/complaint on alleged violation	DGM
	Seeking information as above	АМ
2.	Approval for furnishing information to external agencies	CGM
		DGM
	Furnishing information as above	

XVIII-ESTABLISHMENT DIVISION

Sl. No	Nature of Delegation	Delegate
1.	Approval of payment of salary and allowances	ED
	and approval of change in DA rate applicable	
	for SEBI employees.	
2.	Approval of payment under compassionate	ED
	package viz. Compassionate gratuity, Ex-gratia,	
	etc.	
3.	Approval of pension contribution and leave	ED
	salary contribution for employees on deputation	
	with SEBI	
4.	Approval of response to observations of IID,	ED
	C&AG and Audit Committee	
5.	Approval for Monthly Remittance of TDS,	DGM
	Filing of TDS returns, Issue of Form 16	
6.	Filing of professional tax monthly return	Manager
7.	Attestation of salary slip of employees for Visa	Manager
	purpose	
8.	Approval of PF Investments	PF Trustees
9.	Approval of PF settlement to retired employees	PF Trustees
	or employees who have resigned	
10.	Approval of PF Loans – Refundable or Non-	PF Trustees
	refundable	
11.	Retired/Resigned Employees:	
	a) Settlement of Gratuity and Leave Encashment	CGM
	to Retired and Resigned employees	
	b) Approval for release of payment of approved	DGM
	MAF claim	
	c) Approval for reimbursement of Medical Non	DGM
	Policy claim	
	d) Approval for reimbursement of Group	DGM
	Mediclaim Insurance Policy claim	
	e) Approval for Medical Non-Policy claims of	DGM
	former WTMs and former Chairpersons	
	f) Issue of no dues certificate to HRD w.r.t.	Manager
	retired / resigned employees	

12.	Approval of activities to be undertaken by	Recommendation – By such
	SSWC, Sports Committee, other such welfare	Committee
	committee etc.	Approval - ED
13.	Approval for Claim under Medical Assistance	MAF Committee
	Fund (MAF)	
14.	Approval for Corporate Buffer Benefit under	ED
	Group Mediclaim Insurance Policy.	
15.	Ticket booking for Foreign and Domestic	Manager
	Tours.	
16.	Approval for release of forex to employees for	ED
	Foreign Tours	
17.	Approval of Special Advance to employees.	As per delegation of
		financial powers
18.	Issue of performance/ completion certificate/	DGM
	reference letter	
19.	Approval of hotel rooms, car, Air tickets	DGM
	when not available within the eligibility	
20.	Approval of various staff claims on	As per delegation of
	declaration basis.	financial powers
21.	Approval of reimbursement towards various	As per delegation of
	staff claims on submission of bills	financial powers
¹²⁸ [21A.	Waiver of penalty in case of late submission	CGM
	of documents with respect to claims	
21B.	Approval of reimbursement claim under	As per Delegation of
	Group Mediclaim policy	financial power]
22.	Approval for release of payment to various	As per delegation of
	vendors / agencies.	financial powers
23.	Empanelment of agencies	As per delegation of
		financial powers
24.	Approval for awarding work contract, annual	As per delegation of
	maintenance contract and renewal thereof.	financial powers
25.	Approval of tender documents	
	a) For work value upto Rs. 50 lakh	CGM
	b) For work value above Rs. 50 lakh	ED

¹²⁸ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

26.	Constitution of Committee for ¹²⁹ [bid opening	
	of tenders,] verification and approval of panels	
	of vendors / agencies	
	a) For work values upto Rs. 10 lakh	CGM
	b) For work values above Rs. 10 lakh but less	ED
	than Rs. 1 crore	
	c) For work values above Rs. 1 crore	WTM
27.	Signing documents/ agreements/ work orders/	$DGM \ge Rs. 10 lakh$
	renewal letters/ contract agreements, etc. (after	Manager < Rs. 10 lakh
	approval of the competent authority).	
28.	Issuing Letter / Correspondence to Agencies or	Manager
	Vendors.	
29.	Approval of Housing Loan and other staff loans	Recommendation of Loan
		Committee with the
		approval of ED
30.	Attesting and Certifying true copy of the	AGM
	documents required for Notice of Intimation of	
	Mortgage	
31.	Signing the Housing Loan Agreement, the	AGM
	Letter for Creation of Equitable mortgage on	
	the behalf of SEBI	
32.	Issue of Housing Loan Eligibility Letter to	Manager
	employees before approval of Loan	
33.	Issue of Sanction Letter to employees after	Manager
	approval of loan	
34.	Subsequent Disbursement for Housing Loans	DGM
	after in-principal approval from ED	
35.	Approval to give Bridge Loan, to Let out	CGM
	property, to sell the property after 5 years	
36.	Approval to sell the property before 5 years as	ED
	per Home Loan Circular	
37.	Issue of NOC in respect of housing loan	Manager
	availed by employees.	
38.	Closure/Repayment of Housing Loan and	DGM
l		

¹²⁹ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

	other staff loans.	
39.	Authorize to collect all original documents	Manager
	from HDFC after closure of housing loan	
40.	Approval to release all original documents to	DGM
	employees after closure of respective loan	
41.	Issue of No dues certificate to employees	AGM
	upon closure of loans and returning original	
	documents	
42.	Issue of NOC and Form 35 to the employees	AGM
	upon closure of vehicle loan	

Sl. No.	Nature of delegation	Delegate
1.	Approval to require informant to file information	Approval – DGM
	under Regulation 7B of SEBI (Prohibition of Insider	Communication – AM
	Trading) Regulations, 2015.	
2.	Approval to declare an informant eligible for Reward	ED (Law) upon
	under Regulation 7D of Securities and Exchange	recommendation of Informant
	Board of India (Prohibition of Insider Trading) Regulations, 2015.	Incentive Committee.
3.	Approval to determine amount of Reward under	ED (Law) upon
5.	Regulation 7E of Securities and Exchange Board of	recommendation of Informant
	India (Prohibition of Insider Trading) Regulations,	Incentive Committee.
	2015.	
4.	Intimation for submission of the Informant Reward	AM
	Claim Form(s) under Regulation 7F(1) of Securities	
	and Exchange Board of India (Prohibition of Insider	
5.	Trading) Regulations, 2015. Intimation for disclosure of identity to the informant	AM
5.	under Regulation $7F(2)$ of Securities and Exchange	AW
	Board of India (Prohibition of Insider Trading)	
	Regulations, 2015.	
6.	Intimation for submission of additional information	Approval: DGM
	under Regulation 7F(2) of Securities and Exchange	Communication: AM
	Board of India (Prohibition of Insider Trading)	
7	Regulations, 2015.	ED (Law) up or
7.	Decision to reject claim for Reward under Regulation 7G of Securities and Exchange Board of India	ED (Law) upon recommendation of Informant
	(Prohibition of Insider Trading) Regulations, 2015.	Incentive Committee.
8.	Exemption from disqualifications provided under	ED (Law)
	Regulation 7G of Securities and Exchange Board of	
	India (Prohibition of Insider Trading) Regulations,	
	2015.	
9.	Decision to provide information and specifying	Decision: ED (Law)
	appropriate assurances of confidentiality under Regulation 7H(1) and 7H(2) of Securities and	Communication: AM
	Exchange Board of India (Prohibition of Insider	
	Trading) Regulations, 2015.	
10.	Approval to request for maintenance of confidentiality	Approval: ED (Law)
	of the identity and existence of an informant in	Communication: AM
	proceedings before any authority other than the Board	
	under Regulation 7H(5) of Securities and Exchange	
	Board of India (Prohibition of Insider Trading)	
	Regulations, 2015.	

¹³⁰ Inserted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2020, w.e.f. 13.04.2020.

11.	Authority to receive recommendation of Informant	ED (Law)
	Incentive Committee under Regulation 7L(2) of	
	Securities and Exchange Board of India (Prohibition	
	of Insider Trading) Regulations, 2015.	
12.	Approval to specify the manner in which meetings of	Approval: DGM
	Informant Incentive Committee may be conducted	Communication: AM
	under Regulation 7L(3) of Securities and Exchange	
	Board of India (Prohibition of Insider Trading)	
	Regulations, 2015.	
13.	Public dissemination and incentivisation of Informant	AM
	under Regulation 7M of Securities and Exchange	
	Board of India (Prohibition of Insider Trading)	
	Regulations, 2015.	

¹³¹[XX – OFFICIAL LANGUAGE DIVISION

Sl. No.	Nature of delegation	Delegatee
	Policy	
1.	Approval of Policies for Rajbhasha Incentive	WTM
	Schemes	
2.	Issuance of orders in accordance with Rule 8(4) of	ED with the approval of
	the Official Languages (Use for Official Purposes of	Chairperson
	the Union) Rules 1976	
	The Committee of Parliament on Official Language	
3.	Approval of reply to Inspection Questionnaire	WTM
	Reports/data pertaining to the progressive use of the	e Official Language Hindi
4.	Calling for various reports (including quarterly	DGM
	progress reports [QPRs]) / Data from all	
	departments/divisions/Cells / offices of the Board)	
5.	Submission of Reports/Data to the Departments /	Chairperson of Official
	Ministries of the Government of India	Language Implementation
		Committee of Head Office
	Official Language Hindi Inspections	
6.	Approval for Official Language Hindi inspections of	ED
	departments/ divisions/Cells/offices of the Board	
7.	Inspecting Authority for Official Language Hindi	DGM]
	inspections	

¹³¹ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

CHAPTER – VIII

DELEGATION OF POWERS AND FUNCTIONS PERTAINING TO LOCAL OFFICES

Sr. No.	Nature of Delegation	Delegatee
1.	Financial & Investor Education Programme	
	i.) Approval of workshop for resource persons	DGM/ LO in-charge
	ii.) Approval of claims of resource persons	AM
	iii.) Monitoring of Workshops	AM
2.	Approval to call for information from	DGM
	intermediaries and unregistered CIS, PMS, ponzi	
	and Investment Advisers etc and persons associated	
	with the securities market in respect of any	
	complaints or inquiry or suo moto for regulatory or	
	supervisory purposes	AM
	Calling for information as above	
3.	Facilities Management	
	i.) Approval for awarding work contract, annual	As per delegation of
	maintenance contract and renewal thereof in	financial powers in
	respect of office and residential premises	consultation with FMD, HO
	ii.) Approval for purchase of materials for SEBI	As per delegation financial
	offices	powers in consultation with
		FMD, HO
	iii.) Payment of utility bills	As per delegation financial
		powers in consultation with
		FMD, HO
4.	Inspection of Registered/Recognised or	Delegation as per Chapter
	Unregistered Entities	VII

PART B

Sl. No	Nature of Delegation	Delegatee
1.	Approval for sanction to outsiders(Amount in Rs. lakh)	
	a. ≥5000	Board
	b. ≥3000<5000	Committee of ¹ Chairperson
		and WTMs
	c. ≥1500<3000	¹ Chairperson
	d. ≥750<1500	WTM
	e. ¹³² [≥75<750]	CoED
	f. $^{133}[\geq 50 < 75]$	ED
	g. $^{134}[\geq 25 < 50]$	CGM
	h. $^{135}[\geq 10 < 25]$	¹³⁶ [LAD/EFD/RRD –
		GM
		Other Departments –
		Committee of DCs]
	i. $^{137} \geq 1 < 10$]	DGM
	j. $\geq 0.25 < 1$	AGM
	k. < 0.25	AM
2.	Release of payment to outsiders after approval (Amount in Rs. lakh)	
	a. ≥ 1000	a. ED
	b.≥ 100< 1000	b. CGM
	c.≥ 10<100	c. DGM
	d. ≥ 3<10	d. AGM
	e. < 3	e. AM
3.	¹³⁸ [Approval and Release of payments to Employees (Amount in Rs. lakh)	

¹³² Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were " $\geq 50 < 750$ ". ¹³³ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

(Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the clause read as under:

3.	Approval and Release of payments to Employees (Amount in Rs.	
	lakh)	
	a. ≥ 25,00,000	a. CGM
	$b. \ge 2,00,000 < 25,00,000$	b. DGM

⁽Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were " $\geq 30 < 50$ ". ¹³⁴ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were "≥15<30".

¹³⁵ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were " $\geq 5 < 15$ ". ¹³⁶ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "Committee of DCs" ¹³⁷ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

⁽Second Amendment) Order, 2022, w.e.f. 25.7.2022. Before substitution the words were " $\ge 1 < 5$ ". ¹³⁸ Substituted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers)

	a. ≥ 25	a. CGM
	$b_{1} \ge 5 < 25$	b. DGM
	$c. \ge 2 < 5$	c. AGM
	$d \ge 1 < 2$	d. Manager
	$\begin{array}{c} a \geq 1 < 2 \\ e < 1 \end{array}$	e. AM]
4.	Sanction of any expenditure upto Rs.2,00,000 in	ED (Admin.)
ч.	individual cases, which is beyond the permissible limit,	
	spend for official purposes under special circumstances	
5.	Sanction of loans to employees	ED (After recommendation
J.	Sulction of found to employees	of Loan Committee)
6.	Policy for write off of old and unserviceable assets,	CoED
0.	debts, dues, etc	COLD
7.	Approval for write off of old and unserviceable assets,	
	debts, dues etc. (Amount in Rs. lakh)	
	a. > 1000	a. ¹ Chairperson
	$b. \ge 500 < 1000$	b. WTM
	$c. \ge 200 < 500$	c. CoED
	$d_{\rm c} \ge 100 < 200$	d. ED
	e. < 100	e. CGM / CFO
8.	Settlement of disputed claims (Amount in Rs. lakh)	
0.	a. ≥ 1000	a. Board
	$a. \ge 1000$ $b. \ge 500 < 1000$	b. ¹ Chairperson
	c. ≥ 200<500	c. CoED
	C. <u>></u> 200<500	
	d. ≥ 100<200	d. ED
	e. < 100	e. CGM/CFO
9.	Approval for agreements on behalf of SEBI:	
	a. For consideration \geq Rs. 1 crore	WTM
	b. For consideration < Rs. 1 crore	ED
	c. Any consideration but coupled with policy matters	WTM
10.	Signing of agreements on behalf of SEBI after approval	DGM
	of terms of agreement by competent authority	
11.	Procurement of goods, services, consumables,	As per delegation of
1.00	equipments, etc.	financial powers
¹³⁹ [12.	a. Approval for return of amounts in terms of	a. DGM
	orders/directions of SEBI/Courts/Tribunals or in cases	
	where the SEBI order is not upheld by the	
	Court/Tribunal	

[$c. \ge 1,00,000 < 2,00,000$	c. AGM
ĺ	$d. \ge 1,00,000$	d. AM

¹³⁹ Inserted vide the Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Second Amendment) Order, 2022, w.e.f. 25.7.2022.

b.	Release	of	amounts	after	approval	for	return	of	b. AM]
am	ounts	in	terms	of	orders/d	irect	tions	of	
SE	SEBI/Courts/Tribunals or in cases where the SEBI order					der			
is r	is not upheld by the Court/Tribunal								
	-	-							

Note:

- (1) Wherever the approval of Board, ¹Chairperson or WTM is required, their approval would be sought only on recommendation of CoED.
- (2) ¹⁴⁰ [Committee of DCs shall have 3 DCs where all 3 DCs should be from different departments or divisions, only one DC being from the dealing division or department.]

Provided that for processing the payment of fees to Advocates, the ¹⁴¹[Empanelment Committee] shall always be deemed to be consisting of all the Division Chiefs of LAD/EFD/RRD.

- (3) ¹⁴² [All proposals between 5 to 15 lakhs have to be recommended by the Committee of DCs before being put up to HOD (CGM) / ED.]
- (4) Quorum of COED: The Quorum of COED shall be either 50% of the total EDs (Excluding Chief Vigilance Officer) or four Executive Directors, whichever is less.
- (5) Release of the payment to outsider which is part of the payment approved for the particular work/contract shall be as per Sr. No 2 of Part B, Chapter No I Delegation of financial Powers.
- (6) ¹⁴³ [Any payment, refund instruction to the respective officers in T & A should be sent by the appropriate authority as per the Delegation of the Financial Powers for release of payment.]

¹⁴⁰ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "Committee of DCs shall consist of at least one DC of FMD, one DC of the dealing division and any other DC of the Department / GSD."

¹⁴¹ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2020, w.e.f. 13.04.2020. Before substitution the words were,- "CDC".

¹⁴² Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "All proposals more than Rs. 5 lacs have to be recommended by the Committee of DCs before being put up to HOD (CGM) / ED."

¹⁴³ Substituted vide Securities and Exchange Board of India (Delegation of Statutory and Financial Powers) (Amendment) Order, 2019, w.e.f. 18.12.2019. Before substitution the words were,- "Any payment, refund instruction to T & A should be sent by the appropriate authority as per the Delegation of the Financial Powers."

ABBREVIATIONS:

AA	:	Appellate Authority
AGM	:	Assistant General Manager
AIF	:	Alternative Investment Fund
AM	:	Assistant Manager
AMC	:	Asset Management Company
AO	:	Adjudicating Officer
C&AG	:	Comptroller & Auditor General of India
CAPIO	:	Central Assistant Public Information Officer
CC	:	Clearing Corporation
CDC	:	Committee of Division Chiefs
CEO	:	Chief Executive Officer
CFD	:	Corporate Finance Department
CFI	:	Consolidated Fund of India
CFO	:	Chief Finance Officer
CGM	:	Chief General Manager
CIC	:	Central Information Commission
CIMC	:	Collective Investment Management Company

CIS	:	Collective Investment Scheme	
CL	:	Casual Leave	
CMD	:	Compliance and Monitoring Division	
COED	:	Committee of Executive Directors	
СОТ	:	Commodity Trainer	
CPIO	:	Central Public Information Officer	
DA	:	Dearness allowance	
DC	:	Division Chief	
DCR	:	Division of Corporate Restructuring	
DDP	:	Designated Depository Participant	
DGM	:	Deputy General Manager	
DIL	:	Division of Issue and Listing	
DOF	:	Division of Funds	
DSE	:	Designated Stock Exchange	
ED	:	Executive Director	
EFD	:	Enforcement Department	
FBT	:	Fringe Benefit Tax	
FMD	:	Facilities Management Division	

FPI	:	Foreign Portfolio Investor		
GM	:	General Manager		
Govt.	:	Government		
GSD	:	General Services Department		
HO:	Head Office			
HPAC	:	High Powered Advisory Committee		
HRD	:	Human Resource Development		
IC	:	Internal Committee		
IEPF	:	Investor Education and Protection Fund		
IMD	:	Investment Management Department		
InvIT	:	Infrastructure Investment Trust		
IOSCO	:	International Organization of Securities Commissions		
IPEF	:	Investor Protection and Education Fund		
ITD	:	Information Technology Department		
KYC	:	Know Your Client		
LAD	:	Legal Affairs Department		
LC	:	Library Committee		
LO	:	Local Office		

LODR	:	Listing Obligations and Disclosure Requirements		
MF	:	Mutual Fund		
MII		: Market Infrastructure Institution		
MMOU	:	Multilateral Memorandum of Understanding		
MOU	:	Memorandum of Understanding		
NOC	:	No Objection Certificate		
OD:	Operations Department			
OL	:	Ordinary Leave		
PID	:	Public Interest Director		
QIP	:	Qualified Institutional Placement		
RBI	:	Reserve Bank of India		
RCO	:	Recovery Officer		
REIT	:	Real Estate Investment Trust		
RD	:	Regional Director		
RO:	Regional Office			
RRD	:	Recovery and Refund Department		
RTI	:	Right to Information		
SAT	:	Securities Appellate Tribunal		

SCRA	:	Securities Contracts (Regulation) Act, 1956
SCRR	:	Securities Contracts (Regulation) Rules, 1957
SECC	:	Stock Exchanges and Clearing Corporations
SEBI	:	Securities and Exchange Board of India
SE	:	Stock Exchange
SL	:	Sick Leave / Special Leave
SRO	:	Self Regulatory Organization
T&A	:	Treasury and Account Division
TDS	:	Tax Deducted at Source
WRR	:	Winding up and Repayment Report
WTM	:	Whole Time Member